रेडियो इतनी पावरफुल मशीनरी सरकार के हाथ में है कि उससे गांव-गांव में ग्रसत्य प्रचा-रित करवाया जा रहा है, केवल प्रधान मंत्री के नाम को महिमा बढ़ाई जा रही है।

श्री महावीर त्यागी : एक तरीका यह हो सकता है कि श्री राजनारायण सिंह इसके बारे में जो शिकायत है, उसको ग्रफिशियली जैसा कि लिख कर दिया....

SHRI NIREN GHOSH: We have also certain grievances.

श्री महावीर त्यागी: सुनिये, ब्रिवांसेज हैं जैसा की राजनारायण जी ने चेयरमैन को लिख कर दिया दे दें और चेयरमैन साहब मिनिस्ट्री से कहें कि वह स्टेटमेंट दें। ग्रगर ग्राप चाहते हों तो फिर कोई नोटिस दे दीजिये, कोई वक्त मुकरर कर दीजिये, उस वक्त मिनिस्टर को बुलाया जायगा, उनका स्टेटमेंट होगा और हम लोग भी अपनी राय जाहिर कर देंगे।

SHRI NIREN GHOSH: What about our grievances?

श्री शीलभद्र याजी (बिहार): बैठिये। श्री राजनारायण : देखिये, हमारा ग्रौर शीलभद्र याजी का कोई जाती झगड़ा नहीं है, हमारा भीरत्यागी जी का कोई जाती झगडा नहीं है, हमारा ग्रौर चेयरमैन का कोई नीजि, व्यक्तिगत झगड़ा नहीं है।

श्री उपसभापति : राजनारायण जी, आप बैडिये।

श्री राजनारायण : हम तो यह जानना चाहते हैं कि इस देश में जनतन्त्र चलेगा या इस देश में श्रधिनायकशाही चलेगी और श्रधि-नायकशाही के संचालन का प्रथम चरण है कि प्रतारण पर सरकारी कब्जा हो। आज प्रसारण की मंत्रीनरी पर सरकारी कब्जा कर के सारे देश में गलत प्रवार कराया जा रहा है, इंदिरा भोषु के द्वारा।

भी उपसभापति : ठीक है ग्राप बैठिए।

श्री कीलभद्र याती: तमीज से बात करी राजनारायण जी।

MR. DEPUTY CHAIRMAN: Mr. Krishan Kant.

## THE CENTRAL LABOUR LAWS (EXTENSION TO JAMMU ANDKASHMIR) BILL 1970^—Continued

SHRI KRISHAN KANT (Har-yana): Mr. Deputy Chairman, Sir, basically I welcome this Bill which has been brought before this House by Shri Bhagwat Jha Axad, because. ..

श्री राजनारायण (इत्तर प्रदेश) : चाहे मंग्रेजी में बोलना न आवे, लेकिन अंग्रेजी बोलिये जरूर।

भी कृष्ण कांत : तुम ग्रंग्रेजी में वीलते हो जब कि गुस्स में आते हो, और हम ठंडे में अंग्रेजी बोलते हैं, हमारे और छाप में फर्क यही है।

Sir, these laws should be extended to Kashmir and to Shri Rajnarain. I think Mr. Rajnarin also needs bonus. He should be given bonus for speaking in this House. And if he does not speak in this House, he should be given more bonus because the House can function much better .

श्री राजनारायण: सही है। हमको बोनस दिलाने की व्यवस्था कर दीजिये । हमारा बोनस यहीं होगा कि इंदिरा का भींपू समाज का भोंपू बन जाय. यही हमारा बोनस है, इंदिरा का भींपू समाज का भींपू बने ।

श्री उपसभापति : राजनारायण जी, ग्राप बैठिये। बार-बार उठ जाते हैं। ग्राप संसदिय प्रथा के तो जानकार हैं।

श्री राजनारायण: श्रीमन हमारा बोनस है कि अधिनायकशाही सरकार बदले और जनतंत्री-समाजवादी-सेकलर सरकार वैठे ।

(Eriension to Jammu 146 and Kashmir) Bill, 1970

श्री उपसभापति : यह इस तरह से बोलना कहां का संसदीय प्रथा है । ग्राप बैठिये तो ।

श्री राजतारायणः माननं,य सदस्य कहते है कि हमारे लिये बोनतर्का व्यवस्था फराइये ।

श्री उपसभापित : ग्राप संसदीय प्रथा दूसरों को बताते हैं ग्रीर फिर इस तरह से भरते हैं।

श्री राजनारायण : हमारा बोनच क्या होगा यह बताने का हम हो हक है।

श्री महाबीर त्यागी (उत्तर प्रदेश) : बो स लोगे तो डिसक्बाल फार्ड हो जावेंगे ।

SHRI KRISHAN KANT: Mr. Deputy Chairman, Sir, if Mr. Rajnarain does not want bonus, he can be applied the Minimum Wages Act...

श्री राजनारायण : मिनिसम वेजेज ऐक्ट नहीं है, इंदिरा हटाक्रो ऐक्ट है। श्रीमन् हमारा तो इंदिरा हटाक्रो ऐक्ट के मुताबिक है। इंदिरा हटाक्रो एक्ट है। इंदिरा हटाक्रो ऐक्ट का बोलस हमको मिलना चाहिये।

MR. DEPUTY CHAIRMAN: Order, order. Mr. Kri han Kant, it seems that unless you have your lunch, you do not want to 4art your speech. You want to speak after lunch.

All right, the House stands adjourned till 2 P.M.

The House adjourned for lunch at one minute past one of the clock.

The House reassembled after lunch at two of thf clock, Mr. Deputy Chairman in the Chair.

SHRI KRISHAN KANT: Mr. Deputy Chairman, E r, yesterday Mr. Bhagwat Jha /zad said . . . श्री राजनारायण: साहब, उनके नाम का अर्थ क्या हुआ ? यह बहुबीहि समास है, या द्वन्द है या क्या है ?

SHRI KRISHAN KANT: Sir, Mr. Bhagwat Jha Azad yesterday said that the Ministry of Labour had been receiving a lot of . . .

श्री राजनारायण: श्रीमन्, मैं सही जानना चा ता हूं---यह कृष्ण कांत राधा हुआ, क्या हुआ ?

श्रो उपसभापति : 10 मिनट वैसे ही लिया है, 10 मिनट श्रोर बेकार कर रहे हैं।

श्री राजनारायण : कृष्ण हो कांत जिसके — यह बहुन्नीही समाज हो गया । तो यह राधा हो गए।

SHRI KRISHAN KANT: Sir, yesterday Mr. Azad said that the Government of Kashmir has been pressing them that the labour laws should be extended to the State of Jammu a". 1 Kashmir. I must congratulate the Chief Minister of Jammu and Kashmir, Mr. Sadiq, for pressing for the extension of these laws. He is a great democratic figure and he would like that the labour of his State should get equal rights and benefits as in other parts of the country.

May I know what is the actual number of industrial labour in the whole State? It does not come even to 10,000. So, if these laws are to be effectively extended to that State, some industries should be established there. Some public sector projects should go there. Unless this is done, this extension would be useless. The way in which some of the industries there are functioning is deplorable.

A friend was telling me that the only industry which has flourished in Kashmir is the political industry. This industry has flourished there and of late figures like Sheikh Abdullah and Afzal Baig have been functioning there with foreign collaboration. Some people say he is meeting

the Pakistan High Commissioner. Some money is coming from Pakistan for the political industry which is functioning with foreign collaboration. That is very dangerous for the State of Kashmir. So, can Mr. Azad tell whether this industry also 1 be covered when these laws are extended to that State? If it is not covered will he be able to tell the Home Ministry that something should be done about the political industry which has developed there 10r its sta\* bility, etc.? I will come to it later on,

MR. DEPUTY CHAIRMAN: Sir, t know that some public sector projects like the watch factory and tele factory are going to be set up there. During the last 20 years the pace of industrial progress in Kashmir has been very slow. The private sector industry does not like to go to a border zone. So it becomes the duty of the Government of India to see that eople of Kashmir feel that they are part of India. In order to do that it is necessary that the Government of India ijhould not merely give money for food but also give them public sector projects so that Kashmir is developed equally. Unless that is done, the feeling of oneness will not come there. Only this morning we talked about Muslim educated unemployed. Unless those Muslim youngmen find employment in our r iblic sector industries, administration, etc. it will not be possible for them to feel themselves as part of the mainstream of the life of the country. It is necessary that more public sector industries should go there. I know that there is a small Cabinet Sub-Committee looking after the industrial progress of Jammu and Kashmir but mere paper plans will not do. Some push has to be given, some expeditious work has to be done so that the projects do come tlhere, and these laws are properly applied there. There are some traditional industries of Kashmir like the shawl industry and silk indu3try. I learn there is a recession there. The shawl industry is not properly functioning. The peasants there do not want to rear cocoons because they are not remunerative and because of lack of silk that is produced, they are losing the brocade business to Banaras silk. Something should be done about

About the woollen industry, I know there are two public sector projects and there are some private projects also but even in this year of 1970 the artisans there are getting hardly a few rupees per day and they cannot ,i ends meet. Something should be done about the woollen and silk industries by the Government of India by helping the Jammu and Kashmir Government so that these industries do not suffer and the artisans working there may also be properly looked after. Then a lot of forest labour is also there. I do not know whether they have any census of the people there and what is their wage. I do not know whether these laws will apply to them or not. Something should be done about that also. It is a very delicate border area. Many of the Kashmiri labour trek into those areas where modern means of communication cannot reach. They carry, things and trek to those places when there is no other means to go there. I do not know what the Government is doing about that. Their condition is deplorable. Something should be done so that they do get a living wage and they become partners in a free India. We are going to extend these laws to Kashmir and I welcome this. I wish a stage would come when we would not have to extend these laws in driblets to make Kashmir a part of India and something could be done so that Kashmir becomes fully part of India, not only that part but the whole part and even that part which is with China. We should not relent our effort regarding that direction.

Mr. Deputy Chairman, in this connection . . .

को राज-िरायगः Kashmir will become a part of India. इसका क्या मतलब है। सेन्टेंस को ठीक से इस्तेमाल किया करो।

श्री इत्ल कांत : वह चीन के बारे में है।

श्री राजनारायण : काश्मीर तो इंडिया का है ही।

श्री मृष्ण कांत : जिस हिस्से पर चीन वैठा है, जिस हिस्से पर इसरे लोग बैठे हैं, जिसके बारे में हमने रिजोल्यशन पास किया था . . .

श्री राजनारायण : तुम ठीक से नहीं बोजते हो, खराव बोलते हो ग्रौर ग्रनथंकारी भी बोलते हो।

को कृष्ण कांत : तुम्हारी दिक्कत यह है कि अनर्गल बोलने की आदत पड गई है (Interruptions) समझ तो तम्हारे भ्रन्दर कम है ही, बरना हाउस की यह हालत थोड़े ही होती ।

श्री राजनारायण : समझ तो तम लोगों की खराव है।

SHRI KRISHAN KANT: Mr. Deputy Chairman, Sir, one important question that is going to come before this Parliament and before the country is whether those political parties, who have their programme of plebiscite, who have their programme that Kashr lir can secede even to Pakistan or can become an independent entity independent of India, whether such parties can be allowed to function in this country, whether they can be allowed to participate in the elections and fight the elections and then comrol the Government there. Every Member of the Assembly or of the Parliament has to take an oath towards the Constitution, and when a person takes the oath towards the Constitution, he cannot think of seceding from the country because he owes allegiaice to the Constitution

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of India, to the geographical entity of India as given in the Constitution. When any political party does all that, may I know what the Government of India's reaction will be? May I draw attention to the fact that Sheikh Abdullah in his speeches on Fridays is asking the people in the rnosques who gather for prayers on those days to raise their hands and say that they are free and that they will decide on going to Pakistan or India as they like and that they will not be fettered by the Constitution?

क्षी राजनारायण: ग्रान ए योइन्ट ग्राफ श्राडर । मैं श्रापसे यह जानना चाहता है कि जो यह भाषण हो रहा है, यह संगत है ?

ञोकुःच कांत : हां।

श्री राजनारायण : ग्रगर ग्रापको एत-राज नहीं, तो हमको भी बोलना पडेगा,व ोंकि जब ये. शेख अब्दल्ला के बारे में कहते हैं, तो फिर जबाहरलाल जी ने जो तमाम एग्रीमट किए थे, उनको भी यहां लाना चाहिये, सारा पाप तो जवा हरलाल जी ने किया है। श्रव तो हमको बोलना पडेगा । भागवत झा ग्राजाद क्या जवाब देंगे, जवाब इंदिरा जी से मांगी।

MR. DEPUTY CHAIRMAN: Please speak on the Bill.

श्री कृष्ण कांच : मैंने यह कहा कि यह हालत क्या हो गई है ? . . .

श्री राजनारायण : श्रीमन, ग्रापने बहा अच्छा किया कि आप इतने व्यापक वने. उदार बने . . .

थी उपसभापति : मैंने तो उनसे बिल पर बोलने के लिये कहा है।

श्री राजनारायण : हमारे लिये तो बे बिल पर ही बोल रहे हैं।

श्री कृष्ण कांत : ये तो ऐसी वातें करते

श्री उपसभापति : ग्राप बोलिये, ग्रापक दो मिनट बाकी हैं।

Bill,

SHRI KRISHAN KANT: I am finishing. So, Mr. Deputy Chairman, while speaking on this Bill two things have 10 be taken into consideration. One is that the Bill is really meant for application of the laws to Kashmir and, that Kashmir is industrialised and becomes a part of India and, secondly, that all those in Kashmir, political forces-I am referring to this because I see that the only industry which has flourished in Kashmir is the political industry.— that even now those people, who propagate secesion propagate plebiscite, are functioning there. tomorrow through Supposing elections they come to power, they may not industrialise Kashmir because they are utilising this whole economic problem to instigate the Kashmir people for a plebiscite, for even going out of India. So, when you want to apply these laws, it is very necessary that Kashmir is industrialised and these laws are applied to Kashmir and a political decision should be taken that these laws have not to be applied in driblets. All laws which the Parliament makes should automatically apply to Jammu and Kashmir. Dastly, as I said, all those forces, which do not owe allegiance to this country and are still in doubt about their citizenship cannot be allowed to participate in the elections become Chief Ministers or other officebearers and run the administration. allowed according to the cannot he Constitution of India. If the Government of India does not take any action now, there may be the elections at the earliest possible moment and they will be facing a very the Army will difficult situation. Even the Government be there. Suppose changes there and the new Government says that they are free to act as they like and that they do not accept the Constitution of India. What will you do? I warn the Government to take early action so that all those forces, which are propagating for plebiscite and for secession from India, are curbed and are not allowed to become real partners

in running the political system in the-country.

1970

SHRI NIREN GHOSH (West Bengal): I did not expect that our Young Turk should speak on this Labour Laws extension Bill. What are those laws? Does he hold a brief for those laws? I think even the I.N.T.U.C. does not hold a brief for all the laws that we have today in the country; I mean the labour laws. So I expected that he would at least opine on that. Anyway he has widened the horizon of the debate and that is a welcome feature.

Now, Sir, I am opposed as he said, to extending the laws by driblets to Kashmir. This process has already begun and in a few years they will tell the Jana Sangh that Kashmir has been integrated and that their demand has been fulfilled. You are playing to the gallery of the Jana Sangh in this respect.

SHRI MAHAVIR TYAGI: When the hon. Member talks of Jana Sangh why does he point his finger towards me?

SHRI NIREN GHOSH: I was pointing to "these benches.

Now, Sir, the Kashmir State Assembly once upon a time framed a most redical agrarian legislation that could ever be framed; that is they abolished landlodrism without compensation, even though our great democrat, Pandit Jawaharlal Nehru, never dreamt of that. And that has been the misfortune of India and the 55 crores of people of India are still now paying the penalty for that. I am absolutely certain that this Government also will never undertake such radical agrarian reforms. They will talk a lot but you see there is many a slip between the cup and the lip between the words and the practice. So it will never come about in India. Now, Sir, it is a surprising thing to me that this Kashmir Government headed by Mr. Sadiq does not itself make radical labour laws. Mr. Sadiq was in the

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National Confe enee. Then he seceded from it formed the Democratic National Conference. When I went to Kashmir in 1959 he was the Chairman of the Democratic National Conference at tha time. Now the Government there s headed by him. Why "•foes not that Government made radical labour laws f He now belongs to the ruling Congre: 3. I should have expected that at least our friend, Mr. Krishan Kant, would say a word or two about that.

SHRI MAH:TOSH PURAKAYA-STHA (Assam): Did you enact any labour law during the UF regime in West Bengal?

SHRI NIREi: GHOSH: We did but unfortunately you do not seem to know. We did pass two Bills; one has been given assent to by the President while the othet has not been in violation at the will of the people of Bengal and the Bengal legislature. And that has been one of our grouses; there have been strikes by the working class on that score. Three more pieces of legislation we framed when Mr. Ajoy Mukherjee at the behest of the Congress betrayed tae Government. Sir, it was a wonder to me because Shri Azad was telling us that the Kashmir Government wanted the extension of these laws to t tern. What has the Government done? Why has it not framed laws? Why ha? it kept silent on that? That is a wonder to me. So, they absolve themselves of all the responsibilities. Whei the laws that are extant in India are extended to Kashmir and if the workers suffer due to -that, do you mean to say that it is the law of Parlianent? They have nothing to do witl it. So, that is the strange situation we are in in regard to piecemeal legislation. Now, Sir, had Kashmir been fully integrated with India, that radical agrarian reform measure, Kashmir could never have brought into leing. This very Parliament would h:;ve been an obstacle in their path. Wrat followed is bad. The legislation was good, but the bureaucrats grabbed the land. The peasantry did not get all the land they were

entitled to. That is another thing. That actually happens if you depend on the bureaucrats. That is always the consequential thing. Now, Sir, I would like the Kashmir question not to be solved in this way, because this Bill is also intended indirectly to be a part of integration. I suppose I am not telling something new to the House if I say that during the last days of Pandit Jawaharlal Nehru Sheikh Abdullah....

MR. DEPUTY CHAIRMAN: Mr. Nire, Ghosh, please speak on this Bill.

SHRI NIREN GHOSH: Mr. Krshan Kant spoke about the public sector...

MR. DEPUTY CHAIRMAN: Mr. Krishan Kant immediately stopped it when I asked him to do so.

SHRI NIREN GHOSH: That is to drive home the point that I want to make. I want to preface my remarks. Sheikh Abdullah met Pandit Jawa-harlal Nehru. There an understanding was reached about the solution of the Kashmir problem and I have it on the authority of Pandit Sundar Lai, who was sitting there. Only these three people and everybody knows Pandit Sundar Lai was one of the closest friends of Pandit Jawaharlal Nehru. He told me that a solution was worked out. It was like this that the Kashmiri people would elect their Assembly and they would decide their final question. How they would decide, on that also perhaps they had some sort tacit understanding between Sheikh Abdullah and Pandit Jawaharlal Nehru. After that Sheikh Abdullah went to Karachi to get it okayed from Pakistan. There he gave it out that the solution was round the corner. Before that thing could be pushed through Pandit Nehru was dead. Everything was put into cold storage. Now, our great Prime Minister has already said that the times have changed, history has changed, what was true ten years back could not hold true now. Even

[Shri Niren Ghosh] if her father had some understanding with Sheikh Abdullah about the solution of the Kashmir problem, she ha3 turned her back on that. I do hope that Kashmir should be given the status of an autonomous State within the Indian Union. Nothing more, nothing less. These piece-meal legislations are intended to do away with that and that would be a tragedy for India. You will say that the Government is an elected government that is ruling in Kashmir. Now, I want to tell the House that no Government, since the military went there, has been democratically elected in Kashmir. It was all a rigged up election in 1959. We went to Kashmir and we found for ourselves that whoever dared to stand, the village was ransacked by the military.

SHRI ARJUN ARORA (Uttar Pradesh): There were no elections in 1959.

SHRI NIREN GHOSH: Before that there were elections. Whoever dared to :j\*and, lha military rar, sacked the village, kidnapped that person. Then, it was not Mr. G. M. Sadiq, but the other gentleman 'irkhhi. The militn.-y ran<sup>1</sup>': tiem. . . .

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI): It is wrong to say so. This is wrong.

SHRI NIREN GHOSH; They wer« kidnapped and they were forced to withdraw. So there was no real election whatsoever. It was a rigged election. The way the military is posied there I do not know whether there will be a free election in Kashmir. Even if Sheikh Abdullah participates in that election or even if this party is allowed to participate in that election, it will be a rigged election. There is no guarantee. There will be no free election in Kashmir after that Constituent Assembly was broken up and Sheikh Abdullah was jailed. That is

the history of Kashmir. That being so, I would want that the Labour portfolio should be taken out from the jurisdiction of the Centre. The Centre should not pass any legislation regarding labour. It should completely and wholly vest in the States.

DEPUTY CHAIRMAN: Please complete now.

SHRI NIREN GHOSH: Sir, if you interrupt me in this fashion....

MR. DEPUTY CHAIRMAN: You have already taken thirteen minutes.

SHRI NIREN GHOSH: This is the First Reading I am speaking on.

MR. DEPUTY CHAIRMAN: we have allotted one and a half hours for this and every Member will get ten minutes' time.

SHRI NIREN GHOSH: When w\*as it decided?

I

MR. DEPUTY CHAIRMAN: The Business Advisory Committee hag decided it.

SHRI NIREN GHOSH: If you mislead me in this way....

MR. DEPUTY CHAIRMAN: No, no. All right, you take two minutes.

SHRI NIREN GHOSH: Time limit was not there.

MR. DEPUTY CHAIRMAN: Time limit was decided by the Business Advisory Committee long before.

SHRI NIREN GHOSH: That is a separate thing. The House decided

MR. DEPUTY CHAIRMAN: We must finish it as early as possible.

SHRI NIREN GHOSH: The House decided after the Business Advisory Committee.

MR. DEPUTY CHAIRMAN: The House decide! to complete this Bill first and then take up the Short Duration Discussk n. The House did not decide that Mr. Niren Ghosh should take half an hour. Every Member will be allowed tta minutes.

SHRI NIRi:N GHOSH; So kindly allow me to finish so that I can make the point I w.mted to make. It is this. As I said, whatever labour laws are there, this particular subject at least should imm< diately be taken out frc.TL the jurisdiction of the Centre and should vest wholly end fully in the States. We have suffered because as regards re< ognition of unions, that legislation ha? been barred by the so-called progre; sive Government. If they have any sense of progress as regards the working class and working people, they would have acceded but they barred that piece of legislation of West Bengal. That is our experience. That is our experience. That being the experience. I would say that it is for the State Government of Kashmij, to frame the law. Meanwhile there &re difficulties. If there are difficulties then the present Government is responsible for that, Someone said that we do not get any redress. Regarding all those pieces of legislation, Shri Kalyan Roy spoke about some of them. Each and every piece otf legislation is loaded against the working class. Mr. Arora is sitting there, even Mr. Krishan Kant is sitting there. Every >ne will testify, whoever has any k lowledge of the A, B, C, of the working class, that every piece of legislation is loaded against the working class, whether it is the Payment of wages Act, whether it is the Safety Act, w> ether it is the Coalmines Act, or whether if is E.S.I. This is our experience. I speak as a trade unionist of at least three decades' standing, thirt - years. I have dabbled with the working class and I know from mv own experience—if I am to go into hat history one by one, I can take two, three or four hours. For instance Rnmeshwar Tantia had

taken over a mill. He has just closed it. All the two thousand workers have got their wages for three years. the bargain they have been ren dered unemployed. You go to Would that fellow be jailed? No, if you go to the court, it will take four or five years to give the judg ment. Meanwhile where do the wor kers go? The same as regards compen sation. The same as regards all those conciliation proceedings. Suppose there is a labour dispute and it ha. gone to adjudication on a certain issue. Certain vital issues are left out. Then so long as the Tribunal is there, the workers have no redress; they cannot go on strike; they cannot agitate. It is illegal. I have not seen a single piece of legislation which is loaded in favour of the working class. This reactionary Government is upholding the interests of the landlords and vested interests in all pieces of legislation; from the British time up to now all are against the workers. That is their talk of socialism. They should first think of the working class. Without the working class how can you talk of socialism? And every piece of legislation is designed to crush them, to see tha; their rights are denied, to see that the employers are not brought to book. And all these legislations must go. But they are to be extended to Jammu and Kashmir. Why should not the people of Jammu and Kashmir be given a chance to frame their own laws in respect of their working class? I do not know.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI NIREN GHOSH: As regards industries, as said by M. Krishan Kant, public sector industries shot 1 go there. I think no part of In poor. Apparently, those backward States are not backward. Our country has not been explored, our mineral resources have not been properly explored. So our country is very rich. If in a State the people come into their own. have a progressive

[Shri Niren Ghosh]

democratic Government, the resources il ttiar. State can be explored and exploited. The 70 lakh people of that State have enough resources and they can build up industries as any other State in India, if there is really a democratic Government and if the natural resources there have been touched but not mortgaged to the monopolists as is being done in India. So, there is no question about that. The Centre is a drag in the path of industrialisation there.

MR. DEPUTY CHAIRMAN: Mr. Ghosh, please conclude now. I have to call the next speaker.

SHRI NIREN GHOSH: You must bring it on a par more or less with the other developed portions of the country. Kashmir is no exception. In Kashmir, it has not been found what mines and minerals are there; tremendous resources in the form of timber, etc. are there. They have not been touched. So, the same applies to all parts of the country.

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI NIREN GHOSH: This is a retrograde step, this urge 10 extend all these pieces of legislation to Kashmir at one stroke, indirectly, step by step, peacefully, behind the back of those people. Kashmir should be given the status of an autonomous unit inside the Indian Union.

AN HON. MEMBER; No. no.

MR. DEPUTY CHAIRMAN: Please sit down, Mr. Ghosh. Mr. Rajnarain, please start.

SHRI NIREN GHOSH: Otherwise, •the problem will not be solved.

(Time bell rings)

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI NIREN GHOSH: The military can hold on to Kashmir, but how long? (Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Ghosh, it is not good. You have taken such a lot of time. I am ringing the bell. You are still continuing. You have taken 19 minutes.

SHRI NIREN GHOSH; Only fifteen. How nineteen minutes?

MR. DEPUTY CHAIRMAN: You started at 2.15.

SHRI NIREN GHOSH: How many minutes did Mr. Krishan Kant take?

MR. DEPUTY CHAIRMAN: He took about 12 minutes. At 2.03 he started. You h'ave taken 19 minutes. This is not good. We have to complete this Bill. We have to complete this and start the Short Duration Discussion. It is not good. There can be some latitude, but not to such an extent.

SHRI NIREN GHOSH: Now that you have taken so much time, with these words I conclude

श्री राजनारायण : मैं बडा ग्राञ्चर्य चिकत हं कि मान लीजिये इस सदन का कोई व्यक्ति बोल रहा हो स्रौर माननीय उप-सभापति हमसे कहें कि बोलो तो फिर दूसरे व्यक्ति के लिए बड़ी मुश्किल हो जाती है ।

श्री उप-सभापति : ग्राप ग्रपना भाषण शरू कर दीजिये और जल्दी भाषण समाप्त करने की कोशिश कीजियेगा।

श्री राजनारायण: हां, मैं ग्रपना भाषण जल्दी समाप्त करने की कोशिश करूंगा। श्रव श्राप ही देखिये कि हमारा कार्य कितना द्ष्कर हो गया है । हमसे पूर्व दो व्यक्ति बोले, एक तो श्री कृष्ण कान्त ग्रौर दूसरे श्री नीरेन घोष। ग्राइन दोनों को हमें थोड़ा सा उत्तर देना है ।

श्रीमन, मैं उन लोगों में से हं जो काश्मीर को भारत का यंग मीनते हैं। काश्मीर भारत का ग्रंग है ग्रौर इसमें 'इन्टेग्नल पार्ट' का शब्द जोड़ना बेवकुफी समझता हं। वह वाक्य कहना मैं भद्दा समझता हूं कि श्री ग्राजाद साहब की नाक उनके ग्रंग का अभिन्न अंग है। नाक शरीर का अंग है ग्रीर ग्रभिन्न ग्रंग कहना मुर्खता है लोग भाषा का प्रयोग करना नहीं जानते हैं, उन्हें इस तरह की बात नहीं कहनी चाहिये। इसलिए मैं उन लोगों से कहना चाहता हं, जो श्रंग्रेजी कम जानते हैं, वे श्रंग्रेजी का प्रयोग पं० जवाहरलाल नेहरू की तरह करें कि काश्मीर इन ग्रवर इन्टेग्रल पार्ट, काश्मीर हमारा अंग है । इसलिए काश्मीर में उन सभी कानुनों को लागू होना चाहिये जो अपने देश के अन्य राज्यों में लागू होते हैं। यह बात पहले साफ होनी चाहिये।

हमारे मित्र श्री नीरेन घोष अभी यहां से चले गये हैं। उन्होंने अपनी थ्यौरी यहां पर दे दी है कि काश्मीर केवल राज्य रहे इंडियन टैरीटरी के अन्दर । यह बात मैं उचित नहीं मानता हूं।

श्री नहावोर त्यागी : लेकिन रूसी एटलस तो कहन हैं।

श्री राजनारायण : रूस की बात छोड़िये। रूस ने जो कुछ कहा है उसके विपरीत कार्य किया है। रूस की कथनी ग्रीर करनी में बड़ा भेद है।

श्री श्रर्जन ग्ररोड़ा: कुश्चेव तो कहता है कि वह हमारा ही है।

श्री राजनारायण : इस में ग्रनावश्यक ढंग से रूस को न लाइये । रूस जिसको यू० एस० एस० श्रीर० कहा जाता है यानी यूनियन ग्राफ दी सोशलिस्ट सोवियट रिप-ब्लिकन उनके कांस्टीट्यूशन में पावर टु ससीड है तो मैं यह जानना चाहता हूं कि एक भी राज्य रूस से ग्रलग हुन्ना, एक भी रिपब्लिक ने उसके खिलाफ ग्रावाज उठाई या इस बात की क्षमता रखी ?

श्री **श्रर्गन ग्ररोड़ा**ः क्यों उठायें वहां पर सब सुखी हैं।

श्री राजनारायण : हमारे मित्र श्री ग्रर्ज्न ग्ररोड़ा दूसरी तरफ ले जाना चाहते हैं। मैं उनसे कहना चाहता हूं कि वे अपनी कम्युनिस्ट भक्ति छोड़ें। ग्रगर वे उधर जाना चाहेंगे तो फिर उनको सूनना पडेगा। हमने वह जमाना देखा जब कम्युनिज्म एण्ड कैपिटेलज्म केन नाट गो ट्रगैदर । पूंजीवाद ग्रौर साम्यवाद एक साथ नहीं जा सकते हैं ग्रीर इस तरह का नारा लगा। वह भी जमाना देखा--गोल्डन चेन ग्राफ फ्रेन्डशिप विट्वीन स्टालिन एण्ड हिटलर, जब कि हिटलर ग्रौर स्टालिन के बीच मीठा संबंध था। वह भी जमाना देखा जब कोएग्जिस्टेन्स की थ्यारी चल रही थी, कैपिटलिज्म एण्ड कम्युनिज्म कैन गो टु गैदर, साम्यवाद ग्रीर पूंजीवाद दोनों साथ-साथ जा सकते हैं। इसलिए ग्रनावश्यक, बेमतलब शब्द, निरर्थक शब्द, किसी व्यक्ति या पार्टी के लिए कहना उपयुक्त नहीं है । हमने वह भी युग देखा है श्रीमन्, जब कि मार्क्स ने ग्रपने कैंपिटल में लिखा है "Value is the crystilisation of labour power" मृल्य श्रम शक्ति का समुचय है। हमने वह वाक्य भी पढ़ा है Surplus labour creates surplus value ग्रतिरिक्त श्रम ही ग्रतिरिक्त मूल्य को पैदा करता है। सारी मार्क्स की थ्यारी इसी सिद्धान्त पर ग्राधारित है। ग्राज में किसी भी कम्युनिस्ट को चुनौली देने के लिए तैयार ह कि क्या वह सत्य नहीं हैं? वेमतलव, निरर्थंक, तोतारटन्त विद्या में भ्रपने मस्तिष्क को फसाए रखना यह किस युग की शोभा है। हमने वह नारा भी पढ़ा है...

श्री धर्मन श्रारोहा: आप बहुत पुराने हैं, ग्रापने बहत देखा हम्राहै ।

श्री राजनारायण : हमने यह भी देखा है कि 'वक्सं ग्राफ दि वर्ल्ड युनाइट', दुनिया के मजदरो एक हो, लेकिन मैं जानना चाहता हं कि क्या ग्राज दुनिया के मजदूर एक और नहीं हैं तो क्यों नहीं हैं ? हमने वह भी नारा पढ़ा "डिक्टेटरशिप ग्राफ दि डिक्टेटरशिप ग्राफ प्रोलेटेरियट' । प्रोलेटेरियट धर्म बन गया कम्यनिस्ट पार्टी का, लेकिन मैं पूछना चाहता हूं कि डिक्टेटर-शिष आफ दि प्रोलेटेरियट की ध्यौरी आई कब ? अगर पता करेंगे तो इनको मालुम होगा कि 1972 में जब पेरिस कम्यन फैल हो गई तब डिक्टेटरशिप ग्राफ दि प्रोलेटेरि-यट. सर्वहारा की ग्रधिनायकशाही लेनिन ने एक संक्रमणकालीन रखा, थोडे समय के लिए रखा, लेकिन वद्विहीन कम्युनिस्ट . . .

श्री अर्जन सरोड़ा : ये आगे बैठे हैं ।

श्री राजनारायण : ...बुद्धिहीन कस्य-निस्ट डिक्टेटरशिप आफ दि प्रोलेटेरियट की ग्रपना धर्म समझ बैठे-- 'धर्म' का मैं इसलिए प्रयोग कर रहा है; क्योंकि वह चिर-स्थायी होता है, वह संक्रमणकालीन नहीं होता, तात्कालिक नहीं होता है, वह दूरगामी होता है। मैं जानना चाहता हं कि क्या ग्राज मजदूरों के ऊपर मजदूरों की अधिनायक शाही चलेगी ? मझे मालूम नहीं कि अर्जन अरोडा इस पर सोचने के लिए मजबूर होंगे या नहीं। लेकिन आज इसको भी शोषित किया जाता है सिद्धान्त की आड में कि अब वहां पर कोई वर्ग नहीं, कोई क्लास नहीं, अब द्वितीय सोपान ग्रा गया, द्वितीय सोपान में स्टेट विल विदर अवे । द्वितीय सोपान का भेद कव तयः चलेगा? क्या आज रशा में स्टेट विदर अब हो रही है, राजसत्ता पतझड की तरह मरजा कर गिर रही है या राजसत्ता दिन-ब-दिन

संशक्त होती जा रही है, क्या सत्ता विखर रही है या सत्ता का केन्द्रीयकरण हो रहा है दिन-ब-दिन । तो ये हमारे मित्र कम्यानिस्ट पार्टी के जो तोतारटन्त हैं. ये अनावश्यक शब्दों के प्रयोग में आज अपनी प्रतिमा को उलझाए हए हैं। इसलिए मैं कहना चाहता हं कि है मिल्लो में लेकिन का बड़ा भक्त ह ऋौर में जानता ह कि जब लेनिन आया है तो उसने जब फोर्थ अप्रैल की बीसिस दी है 1917 में, तो वह अकेला था, सारी की सारी बोल-शेविक पार्टी विरुद्ध थी. बोलशेविक पार्टी तो भूपेश गप्त की पढ़ाई वढ़ी थी कि पहलायहां पर पूंजीवादी क्रान्ति होगी, उद्योग धंघे खिलेगे, मजदूर वर्ग पैदा होगा, क्लेक्टिव कोद्यापरेटिव लाइफ रहेगी, वे संगठित होंगे, तब संगठित मजदूर सर्वहारा पंजीवादी गढ पर हथीडा मारेंगे। भपेश गप्त यह पढे थे। सारी वोलशे-विक पार्टी कमरे में बैठी थी, त्यागी जी और फरवरी 23 की कान्ति हो गई, ये वही कांति-कारी हैं और ये वहीं कान्ति इन्दिरा से करवाना चाहते हैं कि कमरे में बैठे रही कान्ति हो जायगी। उससे न तो किसान से कोई सम्बन्ध है, उससे न तो मजदूर से कोई सम्बन्ध है, न उससे विद्यार्थी से कोई संबंध है, लेकिन आज मसीहा समाजवाद को भपेश गप्त के मख से इन्दिरा बनी हुई हैं। मैं समझ नहीं पा रहा हं कि शाखिर इस देश में वया होगा, कहीं सत्यता आएगी या अनाप शनाप हम अपना नाश करेंगे।

में आज कहना चाहता हूं कि अनावश्यक ढंग पर श्री भृष्ण कान्त ग्रीर श्री नीरेन घोष ने इस सदन में बहुत व्यापक विषय को उठा दिया । मैं सफाई के साथ कहना चाहता हं कि ग्राज काश्मीर की समस्या जो उलझी हुई है उसकी सारी जिम्मेदारी पंडित जवाहरलाल नेहरू पर है। पं० जवाहरलाल नेहरू के पुराने लेखों को देखो । पं० जवाहरलाल नेहरू ने यु० एतः स्रो० में जो सन्देश भेजा है उसको पढ़ा जाय। सारी की सारी समस्या को उलझा दिया है। समस्याएं चाहे वे देशी हों या विदेशी उन सब को पं० जवाहरलाल नेहरू

की देशद्रोही नीतियों ने उलझा दिया है। यह मैं आज फिर कहे देता हूं कि भारत की कम्यु-निस्ट पार्टी जिसके उत्तराधिकारी श्री भूपेश गुप्त हैं, उन्होने बराबर पं० जवाहरलाल नेहरू को समाजवाद का मसीहा माना, हमेशा जवाहरलाल जी अच्छे, सारी कांग्रेस खराद। यही उनका नारा था। जवाहर लाल जी अच्छे, सारी कांग्रेस खराव। आज वही उत्तरा-धिकार चला आ रहा है भूपेश गुप्त जी का---इन्दिरा अच्छी, सारी कांग्रेस खराव, इन्दिरा अच्छी, जगजीवनराम बुरे । इन्दिरा अच्छी, यशवन्तराव चव्हाण बुरे , इन्दिरा अच्छी, कमलापति विपाठी बुरे। पूरे तरीके से पुरानी कम्य्निस्ट पार्टी की जो लीगेसी है उसको आप देख लीजिए...

श्री महावीर स्थागी : इण्डोनेशिया में भी यही हुआ था।

श्री राजनारायण : इसके लिए आपको दूर जाने की जरूरत नहीं है। अगर दुष्टि पेनी हो और समझने की बृद्धि हो तो बातें आसानी से समझ में या सकती हैं। लेकिन यदि किसी के पास बृद्धिमत्ता को चरम सीमा हो तो कुछ कहना नहीं है। 'बृद्धि विरोधी रचना में श्राज हमारे मित्र फंसे हुए हैं। मैं चाहता हूं कि ग्राप बुद्धि विरोधी अपूह की रचना को तोड़ें ग्रीर हमारे जो मित्र उसमें फसे हुए हैं, उसकी चमक दमक में फसे इए हैं स्पर्ध कान्तिकारिता की चमक दमक में, वह उससे हटें ग्रौर सही श्रीर सच्चे कान्तिकारी वर्ने। नींटंकी न चालवें चुड़ीदार पजामा पहन कर। मैं तो पांच मिनट में ही खत्मकरदेना चाहता था लेकिन मैं इतना कहने पर बाध्य हो रहा हं कि आज अपने देश में मजदूरों के सम्बन्ध में जो कानुन हैं वह मजदूर हित विरोधी हैं। मैं नीरेन घोष की इस बात से सहमत हं कि काश्मीर में जमीदारी उन्मूलन हुआ तो उससे पं० जवाहरलाल नेहरू घवड़ा गये थे। इतनाही नहीं, श्रीमन्, आपकी

मालुम नहीं होंगी ये बातें, मैं आप को बता दं कि नेपाल में जो सारी कान्ति हुई, जो हुआ, उसको करने वाले हमारे साथी लोग थे, हम लोग थे । वाराणसी से सारे हथियार नेपाल जाते थे। कौन नहीं जानता है कि बी० पी० कोइराला हमारे साथी थे। उनके साथी काशी विद्यापीठ में ग्राये डाक्टर लोहिया ने सारा डाफ्ट बनवाया कि वहां राणाशाही का खात्मा हो वहां पर जमीदारी श्रौर ताल्ल्केदारी का खात्मा हो । हमारा प्रंण था कि ग्रगर नेपाल ऐसा राष्ट ग्रपने यहां राणाशाही का खात्मा कर देता है तो उस की लहर भारत में ब्रायेगी ब्रौर भारत की सरकार को हम लोग कहेंगे कि बिना मुद्रावजा दिये अपने यहां जमीदारी का खात्मा करो । मगर श्री जवाहरलाल जी ने श्री बी० पी० कोइराला द्वारा यह काम नहीं होने दिया । फिर उन्होंने मान्निका प्रसाद श्रीर बी० पी० कोइराला को लड़वा दिया ग्रीर यह तबारीस पं० जवाहरलाल नेहरू के काले कारनामों को दिखायेंगी । यह मत समझना कि हम यं ही बोलते रहे हैं। जिस ग्राजादी को इतनी मेहनत ग्रीर कुर्वानी के बाद हम ने हासिल किया उस अजादी की शक्ल गांधी जी के मरने के बाद पं० जवाहर लाल नेहरू ने बदल दी ग्रीर ग्राज उन की बेटी उसको ग्रीर भ्रष्ट ग्रीर बर्बाद कर रही है क्योंकि जबाहरलाल में तो कुछ राष्ट्रीय सम्मान था, कुछ राष्ट्रीय स्वतंत्रता संग्राम की देन उन में बाकी थी, मगर इस में क्या हैं? इस में कुछ भी नहीं है । यह तो चारों तरफ पोली है। ऊपर एक पतली चमडीलगी हुई है। ऊपर एक करारा दो लगा पोल में बदल जायगी भीर उसी को यह कान्तिकारी मान रहे हैं तो इसलिए स्राजाद साहब, में यह चाहता हूं कि ग्राज जो मजदूर हित विरोधी कायदे कानून भारतीय श्रमिक संबंधी कानुनों के पैट में भरे पड़े हैं उनका निराकरण होना चाहिए । क्या ग्राजाद साहब इस बात को नहीं मानते हैं ? चाहे

# [श्री राजनारायण]

वह गांधी जी को लें चाहै वह का मार्क्स को लें या चाहे डा० लोहिया को लें, सब ने माना है कि श्रम मूल है । श्रम ही पूंजी पैदा करता है। भ्रौर जो पूर्वजों का वाक्य है याद होगा-प्रापर्टी इज राबरी। जिनके पास सम्पत्ति है, प्रापर्टी है वह डाकु हैं। बिना डाका डाले सम्पत्ति जुट ही नहीं सकती । तो बाप-दादास्रों द्वारा की गई डकैती के जरिये एकवित धन या जो लोग कल-कारखानों, उद्योग-धंधों में लगा रहे हैं । वे अपने को मालिक मानते हैं। जो सही मायनों में श्रमिक हैं, जो दौलत पैदा करते हैं, ग्राज उनको वह गुलाम बना रहे हैं। मजदूर जो मुल्य पैदा करता है उस मूल्य का अधिकांश हिस्सा पूंजीपति ग्रपने मृनाफे के रूप में ले लेता है और मजदूर को उतनी ही मजदूरी देता है कि वह खा कर जिन्दा रहे ग्रीर दूसरे दिन फिर मजदूरी करने के लिए कारखाने में आये । अगर हमारा समाजवाद सही है तो श्री भगवत झा ग्राजाद जो किसी समय छात जीवन में हमारे साथी थे--इनका छाव जीवन 1945 के बाद ग्राया ग्रीर हमारा 42 के पूर्व था-इनके लिए कुछ करें श्रीर ऐसा कानून बनायें जिस कानून की तह में मजदूरों को मालिकाना हक दिया जाए ।

मैं चाहता हूं कि कानून वह बनें जिससे कि उद्योग धंघों में जो मजदूर काम कर रहे हैं, जो उत्पादन कर रहे हैं, जो मूल्य पैदा करते हैं वह सही मायनों में उसके मालिक बनें । उनका उत्पादन के साधन में भी पालिकाना हक हो, वितरण में भी उनका हाथ हो और विनिमय में भी उनका हाथ हो । क्या जो कानून आप काश्मीर में लागू करने जा रहे हैं उसमें यह व्यवस्था है अगर यह व्यवस्था नहीं है तो काश्मीर के मजदरों का भला आज जो सीमित ढंग का कानून और मजदूर हित विरोधी ढंग का कानून भारतवर्ष में फैला हुआ है उससे कमी होने वाला नहीं है। उससे काम चलने वाला नहीं है । ग्रगर काश्मीर में ग्राज ऐसा बढ़िया कानुन लागु हो जाता तो उसके लिए सारे देश में हम एक कान्ति करते, एक नई दिशा देते । यहां के मजदरों में आशा आती और मजदूर उस आशा को लेकर ग्रागे बढ़ते कि जब एक छोटे से राज्य में मालिकाना हक विपणन, वितरण में मजदूरों का हिस्सा रहा है तो हमको भी होगा । इन तमाम बातों के रहते हए श्री भगवत झा ग्राजाद यह प्रयत्न कर रहे हैं कि सारे देश के मजदूरों संबंधी कान्न काश्मीर में जो ग्रब तक लाग नहीं थे वह काश्मीर में भी लागु हों इसलिए हम उनको इस विधेयक को सीमित समर्थन दे रहे हैं ग्रौर सुझावात्मक समर्थन दे रहे हैं ग्रौर यह चाहते हैं कि भ्रव भी भ्रगर झा साहब मान लें कि जब इतने दिनों तक काश्मीर में मजदूरों के लिए कोई कानून नहीं था ग्रीर श्री भगवत झा ग्राजाद इसको वापस ले लें और जो वातें हमने कही हैं उनका समावेश करें ग्रौर समावेश करने के बाद यहां पर ग्रायें तो ज्यादा ग्रन्छा हो । मझे मालुम नहीं हमारी बात उनमें साधुवादिता लाती है या नहीं। लेकिन फिर भी मैं कहना चाहता हं कि जो वर्तमान कानन वहां पर लागु कर देने से मजदूरों की समस्या का समाधान नहीं होगा । उसके लिए मौलिक परिवर्तन की आवश्यकता है । नमस्कार

and Kashmir) Bill, 1970

SHRI MAHF OSH PURAKAYAS-THA: Mr. Depity Chairman, I welcome the intro luction of this Bill. Of course it is a sheer formality that labour laws e: acted by the Central Government ar i extended to Jammu and Kashmir. It is surprising that even after twe lty-three years of independence, tht re was a State where no labour law were applicable. I know there are shortcomings in these labour laws. Many of these labour laws were ena ted in pre-indepen-dence days dur.ng the British regime. Even laws enacted in independent India do not r ^flect the present-day policy of the government, namely, building up a socialist society in India. As a tra le unionist of 30 years standing, Shri ] Firen Ghosh spoke. I am also a trad unionist of thirty years standing. Sir, from my practical experience, I can say that all these labour lav-s are enacted in such a way that th< se laws do not fully protect and uphold the interests of the workers. Ii the long list of laws, I find mention of many laws which have to be extt nded to Jammu and Kashmir. The number of industrial labour there ar< very few. But there are agricultural workers also. I do not know what will be the total number of those werkers.

[THE VICE-CH UKMAN (SHRI TRILOKI SINGH) in the i 'hair.]

Sir. there is the Minimum Wages Act. 1948. This Minimum Wages Act is applicable to agricultural workers. But in a very few States the minimum wages for the agricultural workers have bee i fixed. When the Minimum Wage? Act was enacted, it was stated that within the First Five Year Plan peri d, the Act would be extended to co er all sectors of industry and tha during the Second Plan period the Minimum wages would be raised to the level of fair wages and th: t in the subsequent Plan periods, tlat wage will be raised to a living wage. Sir, this remains a dream. The minimum wages that the workers get do not cover even the

minimum needs. The Fifteenth Indian Labour Conference, therefore, recommended unanimously with the approval of the Government representatives present there, minimum, need-based minimum, wages for workers in different industries and that has remained there only. That is why I say that the laws are there, but there is no implementation of laws. The laws have their shortcomings. But even with these shortcomings, if these were implemented properly, then these could go a long way to serve the interests of the workers.

There is the Industrial Disputes Act. It was enacted in 1947. Thereafter, so many years have gone by and the Government has not thought it fit to replace that law. From my practical experience I have found that this Industrial Disputes Act is eating into the vitals of the Indian trade-union movement. This Industrial Disputes Act, with its compulsory adjudication, has converted all industrial action into industrial litigation and litigation continues for years afterwards. I have experience of a case in which ten thousand workers in my State of Assam were retrenched in 1952 and they had to fight this case up to the Supreme Court and in 1966, after fourteen years, the verdict was given. The workers subsisted on their minimum wages for fourteen years to fight a battle against them. That is why I say that these labour laws are not working in the interest of the workers.

Mr. Vice-Chairman, Sir, a strike is going on in a cement factory in Chit-tor, Rajasthan, for the last thirty-four days. The mine concerned is in the Central sphere and the Minister of State for Labour is present here. May I know what steps the Government has taken to bring to an end the strike? Though out of the 512 workers 508 workers have joined, the strike is continuing peacefully for the last thirty-four days. But labour is under the Central Government sphere and law and order comes under the State sphere. though that strike

[Shri Mahitosh Purakayastha]

is peaceful, the State Government has employed police against the workers.

SHRI KALYAN ROY (West Bengal): Which State Government?

SHRI MAHITOSH PURAKAYAS-THA: The Rajasthan Government. Sir, we are against the employment of police in industrial disputes. We criticised the United Front Regime in West Bengal. But, for one thing at least I have praise for the United Front Regime....

SHRI CHITTA BASU (West Bengal): Thank you.

SHRI MAHITOSH PURAKAYAS-THA: They resented this intervention by police in industrial disputes and they kept the police off from the industrial disputes.

Mr. Vice-Chairman, Sir, the other day we discussed in this House the strike in the 'Basumati' newspaper. A Bengal daily in Calcutta has been closed since 16th November last. We brought this matter to the Government of India's notice. But the Government of India is sitting as a helpless spectator....

AN HON. MEMBER: It is because of Mr. A. K. Sen.

SHRI MAHITOSH PURAKAYAS-THA: But these laws are not enough to come to the rescue of workers. Mr. A. K. Sen knows this. He is an able lawyer. That is why he is sitting tight on this matter.

SHRI KALYAN ROY: His sons are circulating syclostyled things on his behalf.

SHRI MAHITOSH PURAKAYAS-THA: Of course. His sons are circulating some leaflets to Members of Parliament, giving a distorted sort of story. That is true.

That brings me to the Trade Unions Act. The Trade Unions Act was enacted in 1926. It was amended in

1947. There was a provision for compulsory recognition of Unions. That provision has never been brought into force. If that provision was brought into force, if compulsory recognition of trade unions was made, then it would have gone a long way in eliminating many disputes in many industrial fields.

One of the main effects of this today is that trade union is divided into so many unions, each union owing allegiance to one political party. If this compulsory recognition of unions was made, and if employers were asked to recognize only one union in industry, which represents the majority of the workers, then many of the disputes would be settled at the table.

Now, there is a provision for conciliation in the Industrial Disputes Act. The other day, in connection with the dispute over 'Basumati', the Minister stated that the West Bengal Labour Commissioner convened a conciliation meeting but the employers' representatives did not turn up, because there is no provision in this Act which can compel these employers to attend these conciliation meetings. And without that compulsion provision, these conciliation meetings always failed. That is why, Mr. Vice-Chairman, though I welcome these laws, I want that these laws should be properly implemented. So I would again urge upon the Labour Minister to see that the labour laws which have been enacted do not remain on paper and they are revised in such a way that they conform to the needs of the present day and conform to the present ideal of the Congress Party which stands for building up a democratic socialist society in this country so that these labourers get their due part, their due share, in the family of our country.

There was a talk of the workers' participation in the management. It has remained on paper for the last few years. We hear -ow that the

workers will >e allowed to participate in the mana ement of the industry. But no cone ete steps have been taken to give scope to the workers to participate in the management of the industries. I the workers r.re allowed to partici ate in the management of the indus ry, many of the industrial disputes which are occurring today will not occur.

Mr. Vice-C nairman, Sir, I won't take a long ime. With these words I support thi Bill and I would urge upon the Lai our Minister once again to see that tl ese labour laws are implemented in their true spirit.

SHRI U. K. LAKSHMANA GOWDA (Mysore): Mr Vice-Chairman, this is not the first i .me that this House debates on th« extension of Central laws to the Slate of Jammu and Kashmir. Time; ad again such extensions are souj ht to be brought in and then the subject comes up before the Parliament, t is really difficult to understand why after so many years of independence and accession cf Kashmir to Ir dia we have to continue to have sped il Acts for extension of any of the la ,vs enacted by the Central Governm nt to the State of Kashmir. Many S] eakers who have preceded me havi spoken about the necessity of havir g to find measures by which all the Central laws which are applicable to the different Sitates of India will be automatically applicable to Kashmir. In this connection I would suppo t the other gentlemen who have sa: d that the impediments under article 370 of the Constitution and applicati >n of the Jammu and Kashmir Ord< r, 1954 should be removed and hereafter we should be in a position to SJ y that as Kashmir is a State of Indi; all the laws applicable to the differed States of India should be applicable to Kashmir. From this point of viev. I welcome this Bill. It has been sta ed in the Statement of Objects and reasons that even though Kashmir did I iave a set of labour laws, they were n"t sufficient to fulfil the requirements of a growing State. We know that K; ;h'mlr is industrially very

backward but it is trying to industrialise itself and so in order to see that the working class of that State are benefited by social and labour laws, this extension of the 19 Central Statutes to Kashmir is being sought but at the same time do not know to what extent this will help either the working class or the industries in Kashmir. Many of the trade union leaders have spoken complaining about the lack of implementation of the existing laws in the other States of the country. If that is the case, simply a mere extension of these labour laws may only give a psychological satisfaction and may not go far enough to find justice to both the working class and the industry or the employers who are connected with the various-esteblishments in Kashmir. It is very pertinent here to refer to what Shri Kalvan Roy spoke when he gave some concrete examples of delays and very sordid implementation of some of the provisions of the labour enactments which are in existence for a long time in this country. It was really surprised to hear his quotation that under the Employees' Provident Fund Act. which is applicable to many industries in this country, including the plantation industry with which I am quite familiar the coal industry has accumulated enormous arrears for years. Now I would like to say for my personal experience that I know of a good many industries where we have never come across any case of such huge arrears being built up, and it was really a surprising thing to hear from Mr. Kalyan Roy—he being connected with the coal mining industry I have to reply on whatever he has said; He has quoted certain parliament replies and extractsshowing that there have been huge arrears in'the coal mining industry. This is a case of neglect of implementation of the existing Acts, on Privident Fund. I should say that is a case discrimination. In many of establishments of other industries the proivdent fund is regularly collected and even very small arrears are not allowed to build up and if there are arrears, penal action is take,

## [Shri U. K. Lakshmana Gowda]

against such establishments. I really cannot understand how the coal mining industry, which employs neaxly 200,000 workers, is allowed to build up arrears of provident fund collections to the extent of six or seven crores of rupees, according to the figures quoted here. This is a strange thing and I would like to stress here that this matter should be gone into and Government must take suitable action and see that such lapses do not repeat ihemselves. This will be showing a great discrimination against other industries, which have been very prompt in implementing the provisions of Provident Fund Act and paying their contributions regularly.

Then, Sir, so far as the application of the labour laws is concerned, I would like to put forth my own views. Sir, in this country we find a plethora of labour laws. Day after day new labour laws are enacted; many of them ill-conceived, and this is only to provide psychological satisfaction to the •-vorkers and their trade union repre- mtatives. And the Trade Union leaders without considering the worth and details of such legislations or how they are going to be implemented, immediately extend their support and welcome them. And this welcome lasts only for a while, when the law is being enacted. Then, when the question of impementation comes, it is a different picture and there is a showdown leading to industrial unrest and indiscipline. I would like to ask my trade union friends here what they have done about these things. Now you take for example the recognition of trade unions. Under the Trade Unions Act any seven workers in any establishment can ask for -ecognition of a trade union. Now, when many such trade unions are recognised, it will lead to an unending series of inter-union disputes and conflicts which we frequently come accross in every industry, particularly in the State, from where Mr. Chitta Basu and Mr Kalyan Roy come, and which

 $\text{hav}_{\text{e}}$  resulted in an unending spate of violence indulged in that State.

SHRI KALYAN ROY: Non-payment of weekly wages and salaries is also violence. Naxalism may kill one man, but when you deny due wages to, say, 10,000 workers, 50,000 people including them and their family members are put to starvation. Is it not violence that people should die of starvation in the factories because of jheer non-payment of the due wages to the workers? That is also violence. He only talks of visible violence. What about invisible Underground violence? That is also violence.

SHRI U. K. LAKSHMANA GOWDA: Violence is violence whether it is visible or invisible.

SHRI KALYAN ROY: Are you going to admire the employers for this? What right have they to deny the workers the due wages?

SHRI U. K. LAKSHMANA GOWDA: I never said any such thing. It is not the responsibility of the workers alone but it is the responsibility of the Trade union leaders and the movement as a whole to see that such things do not happen. Now, Sir, the criteria for recognition of trade unions by secret ballot and also the recognition of one union for one industry, which have all along been accepted by the employers, and many Trade unions. Why then the Trade union movement in this country is not pressing for that? It is because you find that, if that comes in, (Interruptions) many of you people will not be in a position to strengthen your political creed. So you please apply your mJTid for that also. It is no use saying that all the labour enactments in this country are loaded against the workers. Some of them might not go far enough. I do agree but the difficulty comes in implementing them. and major part of the blame for that should be taken by the trade union representatives themselves. Sir, so I

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would like to s iggest here that one of the biggest causes of industrial unrest in this country is inter-union rivalry and I hope the Government will take an early decisim about going in for recognition of < ne union for one industry . . .

SHRI CHITTA BASU; And secret ballot. mm

SHRI LAKSHMANA U. K. GOWDA: cased on secret ballot. I certainly sup] ort that view.

Then there ere many enactments and by the time they have had a few years of trial they are proposed to be amended and that again is 'eading to difficulties. One such example is my friend, Mr. Chit a Basu's amendment of the Bonus Ad to raise the minimum bonus from fou to eight per cent. Bonus was one if the biggest factors in bringing aboi t industrial unrest in this country. Personally I am against any bonus. I an prepared to support revision of wage; in a proper manner and do away o ice for all with this sort of industri. unrest which crops up year after ear because of this bonus. After so many years of deliberation the Bom 3 Act has been evolved and it has b irdly worked for two or three years ai d by then an amendment is propose. And the Government in order to lease the trade union representatives ir imediately agree that they will send it :o a Select Committee because they do 'lot want to take the responsibility. 1 hey do not have the courage to say. 1 t us try it out for a few more years. This Bonus is not applied to the public sector industry. You (wi I have" to apply it first to the publi' sector industry and then &s? how it v orks before you consider amending it further. You should not just rush thir gs and say that even if a concern doe: not make any profit it must give; minimum bonus of eight per cent. 1 certainly agree for an amendment: if you want to remove the ceiling for ti e bonua along with the minimum. f there are higher

profits then let people who are prepared to pay over the ceiling of 20 per cent bonus let it be paid. But not when an establishment makes a loss.

Then there should be no minimum.

THE MINISTER OF STATE IN THE. DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): How all this relevant?

SHRI U. K. LAKSHMANA GOWDA: This very Bonus Act is being extended to your State Mr. Mehta and so I am very pertinent in speaking about the Bonus Act here.

Now I would like to say something about industrial growth. If you hamper the industrial growth in this country neither the workers nor the employer, nor the country will be able to get anything. We have to be a little slow in legislating in such matters. We will have to have well-conceived laws and implement them properly and then whatever changes are required can be brought about. It is something like saying, have a division of all the assets in the entire country among the people in order to bring in a socialist society. What will happen then you will only be distributing poverty; you are not going to distribute anything other than that. You will have to build up the economy of the country and produce assets before you can think of distributing. (Interruptions) I am not opposed to your ceiling laws; I am not opposed to your labour laws if they are reasonable. I am only showing you the difficulties and the defects in them and how in your enthusiasm you rush ahead, and now after so many years you yourself complain as trade union leaders that the implementation is bad. Why don't you see that implementation is done properly? Why put the blame on the employers for everything? Whenever thing misfires you say it is the employers who are responsible. If you vourselves cannot do anything you say nationalise. All right" nationalise but in the nationalised industries has the labour shown its commitment to socialism?

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Why are there so many strikes in all the nationalised undertakings?

SHRI CH1TTA BASU: In the private sector . . .

SHRI U. K. LAKSHMANA GOWDA: You forget about the private sector In the public sector where your own •workers are there and where your .own socialist laws are working there is continuous industrial unrest. As trade union leaders why have you not done your duty in seeing that production increases and in seeing that the public sector undertakings comes up to high level of production in this country? I am for public sector undertakings; I have supported it and I have also supported the nationalisation of certain sectors, like key industries. Have I not done it? But I would like them to function properly. My point is that you cannot escape by saying that all the labour laws are loaded against the workers and it is because of the employers that stagnation is taking place in the country. We have accepted mixed economy in this country, and that we will have both private and public sector.

SHRI CHITTA BASU: That is the greatest mistake.

SHRI U. K. LAKSHMANA GOWDA: May be, that may be your view but we have accepted mixed economy and I think the Government in power has also accepted mixed economy for this country. To that extent it is very necessary that whatever Laws! have been passed should be implemented properly. But when the laws are being enacted they must be enacted carefully and should not be hastily rushed through.

THE VICE-CHAIRMAN (SHRI TRI-LOKI SINGH): Before the Chair calls upon any other hon. Member to take part, I would like to say ;hat we have already exceeded the time allotted for the consideration of this Bill. I would

therefore, request hon Members to be as brief as possible and help the Chair in having the consideration of the Bill closed as early as possible.

The hon. Member, Mr. Appan.

SHRI G. A APPAN: Mr. Vice-Chairman, Sir. Bills come now and then for the extension of the Central labour laws to Jammu and Kashmir. It is my personal view that all labour laws should be only Central and tne implementation part should be given to the State. No doubt there may be amendments or rules depending upon the ex^encies of the State, the industry and things like that. In any industry, business, trade or commerce three sectors are always represented. Capital is there, labour is there and also the Government. All these people serve whom? They serve the consumers. I do not think in any conference or group discussions the consumers are taken into cor si deration. Without the consumer, what is the use of your production? How can you exist? The case of the poor consumer is simply ignored. That is what I said in my first speech. Fortunately the hon. Prime Minister was able to catch my viewpoint, this one particular point, and it is her desire and it is the desira of some honest Ministers to give pom-? chance to represent the case of the consumer in all the activities, trade unions, conciliation negotiation and things like that. Who can deny the fact that Jammu and Kashmir belong to India? I was really wondering, over since I came here, as to why there is a provision in the Constitution exempting Jammu and Kashmir from a number of provisions. Every time you come forward saying that this will extend to Jammu and Kashmir. I do not know about others, but labour legislation is a 'must' everywhere. When there was no private property, when there was sufficient land and wealth to fall back upon, there wss no dispute or rivalry between peoplf, but when wealth, Capita and land became scarce, people began to ccmpet\*» for them. Competition is root

cause of all this rivalry and the factors of production, viz, land, labour, wealth and entrepreneurship have been, of late, accepted. The consumer is still to be accepted. I would request the hon. Labour Minister and the Government of India to take this one point into consideration. At least from now on in every activity of the State, there should be the fourth part, the consumer. The tripartite system has been working all this time. Now, the fourth part also should be represented in every thing. The extension of Central labour laws to the State of Jammu and Kashmir covers about sixteeh laws. Every law has its implications. According to me labour laws and legislations also had been impemented or promulgated in India due to a lot of coercion, of course. Labour should have their say, should have a contented life. Unless the labour and the employees are contented, we cannot expect from them good work. It is the duty of the capitalists and the enterpreneurs to see that their work, profit, production, etc., does not suffer on account of the dissatisfaction among the labourers. It should be done in an honest way, honourable way, not out of greed, glut, coercion, work-to-rule, gheraos, strikes and things like that. Sometime back a great international philosopher wrote to Mahatma Candhi what should be the attitude of labour regarding their rights. Mahatma Gandhi had written: It is your duty to do your work and your rights will follow as the day follows the night and the night the day. Can anybody prevent it? No. So, when the labour is able to do good and satisfactory work, I do not think any employer will try to do any harm. There are some people no doubt, it is agreed, some gluttonous capitalists and unrealistic capitalists and unrealistic entrepreneurs, businessmen and industrialists, but for those people labour laws are there. They are necessary, But I really wonder why there should be all these mischievous, malicious paraphernalia of too many workers unions, trade unions, and so on. I entirely agree with some of my friends

who propagate for one trade union for every industry, business or commerce. In those days, we had the guilds; they were doing very nicely. Of late we see Communist labour union, Congress labour union, Congress Opposition labour union, Swatantra labour union...(Interruption) Whatever it is, we have our labour union. I do not encourage that labour union should be politicaly motivated. Labour should be able to manage their own organisations and unions themselves. No outsider should enter into the labour union just for the sake of one's own self-aggrandizement or profit, as many of the white-collared people are trying to be parasites of the poor people. There should be mixed economy and at the same time there should be competition. I do not agree here that all industry and business should be nationalised. Of course we have seen how our nationalised industries fare. Let them not be a drain of the resources of the poor. (Interruption) I am speaking in the national interest, not about party interest. This should be the true philosophy of the nation. This should be the true philosophy of the politicians. It is said that the last resort for a scoundrel is politics. Let us not be politicians, but let us be all statesmen. We should be statesmen but not politicians. "Politician" is a very bad name. This is my own personal opinion.

SHRI CHITTA BASU: Then you are the guardian of scoundrels.

SHRI G. A APPAN: I agree with some of the people that if there is workers' participation in management, much of this malaise will not happen. Workers want bonus, they want allowances, they want many other things. I say plough the bonus, plough the deferred payment into the capital. If each worker has at least a share of Rs 10 in industry or business, I do not think he will enter into these nefarious activities. because out of those ten rupees, he would get a return of one

## LShri G. A. Appan]

or two rupees. They will not like to suffer. But when the capital comes from the public exchequer, when the capital comes from the capitalists like my other friends, the other people begin to instigate them against others. There can be no labour without capital or there can be no labourer without capital or there can be no labourer without capalist. And all these People will have to sail together in the interests of the economy.

About need-based wage and minimum wage, some people have been telling us that a minimum wage is necessary and it is a must. But what is the minimum wage they are clamouring for? Rs. 300 or Rs. 250. But what about the millions of people unemployed and underemployed and those who have nothing to fall back upon, without food, clothing or shelter, those people who are the children of this motherland, India, and who are the subjects of the Indian Government to which most of us belong? Should we not feel that a person who has no bread should at least be given something to fall back upon rather than giving a person Rs. 10,000 or Rs. 20,000 and bloat his own income as we are paying to the pilots and to some other people in privileged occupations who are well organised and who. are capable of exerting all kinds of coercion, undue duress and things like that. And then, Sir, the Minister should be a little more cautious in seeing that these laws are not misused either by the capitalists or by the labourers to the detriment of the interests of the consumers, which is the bottle-neck in productive activity and creation of wealth, goods and services.

SHRI GULAM NABI UNTOO (Jammu and Kashmir): Mr. Vice-Chairman, Sir, I take it as my privilege and pleasure to welcome this scheme of applying these welfare laws to the State of Jammu and Kashmir. The people of the State of Jammu and Kashmir, ever since the commencement of the Constitution, have been

always rushing to the Central Parliament, while framing the laws, for the-extension- of such laws to them, which laws really appear to us to be for the welfare of the people. It is not a new thing that we ask for such laws. But we have a history behind it and the-history is that during the fight for independence, when our people were fighting against the autocratic rulers, when we joined the freedom struggle that was going on in the rest of the country, the pattern of the fight was almost similar its approach was secular, the method that we applied was fight for democracy, and the goal that we had put before us was socialism. It is in this background, under this context, that when the partition took place, the people of my State chose-to accede to this part of the Dominion of India, as then called. The reason was that our tradition and culture and history were alike: both Muslims and Hindus, irrespective of their faith, have the same problems, have the same goal to achieve. It was under this context that we went into the lap of great India. While welcoming this Bill. Sir, I am sorry I am not able to present any labour case as some of my colleages have done in respect of their States. I have no case to present saying that this is the labour problem there or this wage or norm is not suited to us. The reason is, as has been observed by the Planning Commission. Kashmir is the most backward State of the Union of India. No industry as such is there. The House will note with distress that the Central Government has been apathetic in ensouraging either the private sector or to take it upon itself the question of starting any industry, small or big, just to boost the economy of the State. Sir, in this background I will speak a few words on the controversial topic that was touched by various speakers.

Sir, I heard one of the speakers regretting that we have to seek the extension of the laws to the State of Jammu nad Kashmir, r appreciate. He i» correct. But then one fails

understand the real history which has assumed the shape of article 370. I would submit that it is not an accident, it is not an e/ent. Rather it is not a gift of the Co vstituent assembly, but it was a culmin iion of historical forces that have been working there for the last hundred years or so which" took the shape of i rticle 370 while the fra-:mers of the C institution were framing the Constitut on. The hon'ble Member feels that there should no more be extension of 1 iws but the laws passed by Parliamen must become the laws for that land also. I wish that day should come. But how soon will it come and wh« n will it come. That day will come when you have removed all economic, material, social and educational disparities that prevail present betwe en the people of the "State and th< rest of the country, -when you ha e removed the barriers •of inequality. Then this barrier created by article i70 would automatically go. But presently if you apply the law framed h?re in Parliament automatically to tie State of Jammu and Kashmir. that would not be a democratic way of ruling the country. If you want that article to go, you have to try to rai?e the social, material, educational le1 el of the people so that the people the e start feeling that this article 370 wo: ks as a barrier in their progress. But this is not going to happen so lonj as there are Ahmeda-bads and Bhiw andis elsewhere. there, the These events make !he people Muslims, the najority there, axvfully shocked and frightened. Whether the hon'ble Members like it or not but any human be ing can see that when such nasty events take place outside the State the p ople there get frightened. On that ront also you have to fight that no such obnoxious events take place in the country. Then alone the day will -ome when the people of the State w 11 come forward with a petition to remove the article in question because r would no more bo to their advantage because it works as -an imoedime t to their progress. And how will it be done" It is for the Governmei t of India for the Par-

liament of India, for the people of India, to always try to look towards the most backward State of the country and see that the people of that State are raised socially, economically and educationally and that emotionally they do not feel at all hampered. It is then alone that the proper atmosphere will develop and this irritation, which is really a constitutional irritation, will itself go. Thank you.

SHRI PRANAB KUMAR MUKHER-^ JEE (West Bengal). Mr Vice-Chairman, I support this Bill not because of its merits, but because I think article 370 of the Constitution is an anachronism in our present political structure. I was very attentively listening to Mr. Untoo, as he comes from the State to which these labour laws are going to be extended. I appreciate the sentiments and spirit expressed by him, that it is the people of Kashmir who want that this provision of the Constitution should be removed, that they want objective conditions to foe created in the country so that they would feel that there is no necessity for keeping article 370 in the text of the Indian Constitution. But Sir, it is also a fact that much time has passed since the implementation of this Constitution and that objective conditions are definitely being created within the country. Undoubtedly, there are incidents of Ahmedabad or Bhiwandi. But at the same time, there are other instances where the two communities are living side by side and, forgetting their communal interests, are fighting against the reactionaries and vested interersts. There are instances which show that the working class people, whether they are Muslims or Hindus are fighting together against the vested interests. Therefore, this should not stand in the way of our removing this article from the text of the Constitution.

Mr. Vice-Chairman, while I was listening to the speeches of some of the hon. Members, I thought that even thev themselves have doubts whether Kashmir is an integral part of India. One of the hon. Members was saying

### [Shri Gulam Nabi Untoo]

here that if the labour laws do not render any service to the people of Kashmir, if they do not render any service to the workers of Kashmir. the people of Kashmir will become anti-Indian. I fail to understand the reason and logic behind this argument. If the labour laws fail to render service to the working class People of Kashmir, they may be anti-Mr. Bhag-wat Jha Azad, who is bringing forward this legislation, they may be anti-management or they 'may be anti-Government. But why should they be anti-Indian? Perhaps we are thinking that only we are Indians and the people of Kashmir are not Indians. Perhaps we are thinking that they are not part of India. But, Sir, I can assure this House that they are as good Indians as we are, that they are as good Indians as the People belonging to the other parts of India. Therefore, the question is not whether these laws will render any benefit to them and whether they will be anti-Indian on the merits of this Bill or not: that is not the question. Another Member made some observations which may go in favour of our neighbouring country which is propagating against India on the issue of Kashmir. It has been pointed out herej that there is no legal Government, no popularly elected Government in Kashmir. The Pakistani press and the vested interests in Pakistan can very well quote the speech of that hon. Member and say, "The Government of India is claiming that Kashmir is an integral part of India and that the administration in Kashmir Order, 1954 should be remov-ernment, chosen toy the people of Kashmir. This argument of the Government of India is nothing but a hoax. See, here is a statement of an hon. Member who made this observation on the floor of the Rajya Sabha." Therefore, we should be cautious while making our observations on it. I have already pointed out that Kashmir is an intergral part of India. Therefore, we have to judge now whether the laws which are going to be extended

to Kashmir will render any benefit to them or not. It has been pointed out by various Members on the floor of the House that the labour laws should be thoroughly revised. Seme of these labour laws were enacted in 1943, some of them were enacted in 1949...

#### SHRI CHITTA BASU: Some in 1922 also.

SHRI PRANAB KUMAR MUKHER-JEE: Yes, some of them we were enacted in 1922 also as pointed out by Mr. Chitta Basu. I fail to understand how these laws can render any benefit to the people who are living in 1970. The entire socio-economic conditions are changing and a new social order is setting in. An entirely new socio-economic structure is going to be constructed. At least the people want it though the Government may not want it, though the management may not want it. though the employers may not want it. The people are demanding it and they will get it done. Therefore if the Constitution, if the laws which are there in this country do not adjust themselves according to the changed needs and circumstances, I fail to understand how they will render any benefit to the working class people, however pious and however good th'ose laws may be.

In this connection I would like to point out one more thing. Yesterday while taking part in this debate Mr. Kalyan Roy pointed out certain glaring instances a<sub>s</sub> to how the working class people are deprived of their mini-mum needs. I fail to understand how a Government can remain in power if it cannot compel the employers to pay the weekly wages regularly. I fail to understand whether there is any moral sanction for the Government to remain in power if it cannot compel the management to see that its workers get their wages regularly. There is no moral sanction for the Government to continue in power if it cannot force the management to observe the'

and *Kashmir*) *Bill*,

laws. A lot of labour laws are there. But we had oi c practical experience of how effectiv and good those are. Whenever these labour laws are implemented, the managements, the employers, avail themselves of the highest form of legal advice, the best legal advice, th it is available in the country, to see tow best they can get rid of these lav s, how best they can do away with these laws. Such practices must be >prevented. There should be an < nd to such practices. Therefore, I full / endorse and support some of the suggestions that have been made here that there should be codification of 1; bour laws, that there should be a thorough revision of labour laws. At least the Government should :ome forward with certain legisla ions which would compel the management, the employer to pay wages r < gularly to the working class people

In this conne< tion I would like to point out another factor which we had experienced in West Bengal. When the first United Front Government in West Bengal came into power, they foui d that certain labour laws were to b< changed as most of these laws were on the Concurrent List and they equired the sanction of the President )f India for becoming effective. It is unfortunate that in two or three ca -;es . . .

### SHRI CHITTA BASU: In two cases.

SHRI PRANAI: KUMAR MUKHER-JEE: the necessary sanction was not granted. I fail to understand why (it was not granti d. Nowadays we are demanding more powers for the States, we are demanding more money for the States. Autonorry of the States is the prime need of th > day. Even in these conditions if the President does not give his assent o sanction to the laws passed by a res onsible Government, passed by the elected Government of the State, I fai to undertand how democracy can function. It is the States which h\^ e to deal with these matters. It is tley who have to face the music. It if those people in the State who have t< face the trouble, and

if they cannot pass a legislation of their choice, I fail to understand how they can function properly.

We have heard much of gheraos.-Even our party stands against gheraos.. But then we have to admit that in certain cases of labour disputes, in certain matters, when the employers are so adamant, when the employers are so rude, when they are so unreasonable, there is no other alternative but to gherao them to compel them to meet the legitimate demand of the working class people. Therefore, we have to adopt certain unconstitutional methods, certain illegal methods, so that we can get the legal benefits, so that we can get the benefits due to us,, the benefits which are legitimate, from the unwilling employer. These things are to be taken into account. .By simply saying that gherao is unconstitutional or it is against liberation or against individual liberty, we cannot stop it. Therefore, certain suitable legislation has to be brought forward.

Mr. Vice-Chairman, before concluding. I would like to draw the attention of the hon. Minister for Labour to one point which may not come within the purview of this discussion. That is about the silver refining factory where 500 persons are working. This factory is now going to be closed by the Government of India. It is a Government of India concern and I am referring to this in the special context of West Bengal today. Every day West Bengal is discussed on the floor of the House on this pretext or that pretext.. I want to point out to the hon. Minister that if this factory employing 500 persons is closed and all these people thrown out of employment from thus Government of India concern, it would rather aggravate the situation already prevailing there. Not a single person in West Bengal can be employed anywhere. Government of India, by closing one fact|wy aiter! another, are going to create more number of unemployed persons West Bengal. Under the special circumstances of West Bengal, I shall request the hon. Minister for Labour to take a serious view of this?

[Shri Pranab Kumar Mukherjee]

matter and see that at least these persons are not thrown out of employment.

क्षत्र, सेवा नियोजन ग्रौर पनवसि मंत्रा-लय में राज्य मंत्री (श्री भगवत मा ग्राजाद): उपाध्यक्ष महोदय, मैं उन तमाम सदस्यों का बड़ त कृतज्ञ हं जिन्होंने इस विधेयक पर अपने विचार व्यक्त किये हैं। अधिकांश सदस्यों ने इस विधेयक का समर्थन किया है हम उनके कृतज्ञ है, लेकिन जिन्होंने समर्थन ग्रांशिक किया है उनके हम अधिक कृतज्ञ हैं। और सबसे अधिक कृतज्ञ उनके हैं जिन्होंने इसका समर्थन नहीं किया है और ऐसे एक ही हैं और वह हैं श्रीमान नीरेन घोष जिन्होंने इसका समर्थन किया ही नहीं ।

मैं यह कहुं कि जिलनी समालोचनायें सदन में हुई हैं उनको तीन वर्गों में रखा जा सकता है। एक तो वह है जिनका सम्बन्ध पूर्णतः इस विधेयक से है। दूसरे वर्ग में वे हैं जिनका सम्बन्ध इससे तो नहीं है, लेकिन श्रम ग्रौर उद्योग की पूरी परिधि ग्रौर पष्ठभमि से है। सदस्यों ने इस बिल पर बोलते हुए तमाम इंडस्ट्रियल और लेबर सम्पूर्ण फील्ड का इससे सर्वेक्षण कर दिया है। वह हमसे यह ग्राभा करते हैं कि जब इन 19 काननों को जम्म-काश्मीर में लाग किया जा रहा है तो इस समय में सम्पूर्ण नेशनल लेवर कमीशन की विकारियों की व्याख्या कलंगा जो कोयले की खाने घदबाद में, ग्रासनसील में बन्द हो गई हैं ग्रीर खास तौर से जहां पर कि बहुत से ऐसे मिल मालिक हैं जिनको समय की हवा के रुख की पहचान नहीं है, जो ऐक्टज कंनेंसेशन का है या पेमेंट ब्राफ बोनस ऐक्ट या जो क्लोजरहोने के सम्बन्ध में कानून हैं, उनके सम्बन्ध में विस्तार से कहं। यह मैं समझता हुं कि मेरे लिए सम्भव नहीं है। लेकिन कल्याण राय जी ने जो इस सम्बन्ध में ब ा इशारा किया है, उस सम्बन्ध में मैं कहनी च।हता हं कि समय समय पर जब भी

वे हमारा ध्यान आकृष्ट करते हैं, हम उनके खिलाफ कार्यवाही करते हैं।

तीसरो वे समालोचनाएं हैं, जैसे राज-नारायण जी ने की या नीरेन घोष ने की, जिनका इससे कोई सम्बन्ध नहीं है । जैसे राजनारायण जी ने अपने भाषण में कहा--हर बार हम बिल पर वह भाषण दिया करते हैं समाजवाद के बारे में कि हम समाजवाद ला सकते हैं कि नहीं। लेकिन राजनारायण जी की एक बगल में जनसंघ है और एक बगल में स्वतन्त्र पार्टी है ग्रीर इनके जरिये वह समाजवाद लाना चाहते हैं और हमें सीख देते हैं समाजवाद की, तो मैं समझता हं कि इनके लिए क्या कहा जाए, सिवाय इसके कि भगवान इनको सदबद्धि दे। मैं भी समाजवाद लाने के लिये उनके साथ ग्राया था, लेकिन एक बात उन्होंने गलत कही जो उन्होंने कहा कि मैं विद्यार्थी जीवन में 1945 में ग्राया ग्रीर वह 1943 में ग्राये, तो मैं भी 1942 में श्राया था, मैं भी चार बार जेल गया था। विद्यार्थी जीवन में, इसलिये इस बात को वह कृपा करके नहीं कहें। समाजवाद यह सरकार ग्रीर हमारें साथ जो श्रीर सहयोगी पार्टियां हैं वह लाना चाहती हैं लेकिन उसके लिये कहने को तो यह बिल ग्रवसर नहीं है। मैं इतना ही कह कर इस ततीय वर्ग की समालोचनाओं को समाप्त करता हं।

बाकी प्रश्न है मुख्यतया इस विधेयक के सम्बन्ध में कल्याण राय जी ग्रौर ग्रन्य व्यक्तियों के ग्रापत्ति की, लेकिन उनकी ग्रापत्ति यह नहीं है कि इसका विस्तार नहीं बल्कि आपत्ति यह है कि इसका विस्तार इसलिये नहीं हो क्योंकि इन कानुनों का हिन्द्स्तान के श्रम-जगत में पूरी तरह से कार्यान्वयन नहीं हुआ है, अर्थात् मनुष्यों ने हवाई जहाज का इंवेंशन किया और अगर कुछ वन्दर उस पर चढ कर हवाई जहांज से कहीं वम वर्षा कर रहे हैं तो फिर हवाई जहाज न हो। ऐसी बात तो

है नहीं। श्रम कान्त ग्रच्छे हैं। उदाहरणार्थ बोनस कान्न को हम लें। इसके पहले जब बोनस कान्न नहीं बना था तो बहुत से मजदूरों को बोनस मिलता हो नहीं था यह बात सही है या नहीं। यह सही है। लेकिन ग्राज इस बोनस कानुन के बन्तर्गत मिल मालिकों को चार परसेंट तक देना ही पड़ता है। यह बात दुसरो है कि हमारे श्री चित्त बासु अपने उस विधेयक के जरिए जो कि वह सदन में लाये हैं चाहते हैं कि इस मिनिमम को चार से हटा ब्राठ परसेंट कर दें और ऊपर की सीमा को हटा कर के आकाश तक पहुंचें। तो यह बात दुसरी है लेकिन कानुन से फायदा हुआ है। इसी तरह आपने उदाहरण दिया इम्प्लायीज प्राविडेंट फंड एक्ट का । मैं मानता हं कि इम्प्लायीज प्राविडेंट फंड कानून के जो मुद्दे हैं, जो इसके क्लाजेज हैं, जो इसकी विभिन्न धारायें हैं उनके अन्तर्गत वह सजा नहीं है जिससे डर करके, भय खा कर के, हमारे तमाम इम्प्लायर्स अपना स्वयं का हिस्सा या श्रमिकों का जो हिस्सा वह काटते हैं उसको जमा कर दें और इसीलिये इस्टीमेट कमेटी के सुझाव पर तथा नेशनल लेबर कलिशन के सुझाव पर हम इम्प्लायीज प्राविडेंट फंड ऐक्ट में सुधार करने का विधेयक ला रहे हैं जिसके अन्तर्गत हम चाहते हैं कि जो इम्प्लायर्स धपना हिस्सा . . .

श्री चित बासु : कव लायेंगे ।

श्री भागवत झा आजाद: बहुत जल्दी लायगे।

श्री चित्त बासु: ऐसा तो नहीं आप कहेंगे कि दिपाटीइट स्टैंडिंग कमेटी हो।...

श्री भगवत का प्राजाद: यह ग्रापने सही पूछा, हमारे सामने कुछ सलाह आ रही है कि इसकों दिपाट इट में भेजें लेकिन हम कोशिश कर रहे हैं कि हम इसको जल्दी लेखायें।

श्री मर्जन मरोड़ा: अध्यक्ष महोदय, उसको टिपार्टाइट में ले जाने की जरूरत नहीं है।...

1594 RS-7.

श्री चित बासु : नहीं है।

श्री श्रर्जुन ग्ररोड़ा: क्योंकि नेशनल लेबर कमिशन स्वयं दिपार्टाईट था, उसमें श्री नवल टाटा और श्री ढांगे दोनो बैठते थे और दोनो के बीच में गजेंद्रगडकर। तो वह ट्रिपार्टाइट था नेशनल लेबर कमिशन ग्रौर उसके फैसलों को दिपार्टाईट में न ले जांय तो देश का, श्रमिकों का ग्रीर सरकार का, तीनो का, कल्याण होगा ।

SHRI CHITTA BASU: May I have the assurance of the hon. Minister that he would try to introduce that kind of a Bill during the current session of this House?

श्री भागवत झा स्राजाद : उपसमापति महोदय , मैं पूरी कोशिश करूंगा ।

SHRI CHITTA BASU: Thank you.

श्री अर्जुन अरोड़ा: पूरी कोशिश करेंगे तो कामयाव होंगे, कोशिश नहीं (करेंगे तो दूसरी बात है।

श्री भगवत झा स्नाजाद : देखिये, भग-वान करे कि ऐसी ही हो। तो मैं श्री कल्याण राय की इस दलील के संबंध में कह रहा था कि इम्प्लायीज प्राविडेंट फंड का हमारे पंजीपति जो हैं वह श्रमिकों से वैसा काट कर के जमा कर लेते हैं और वे केवल अपना ही हिस्सा नहीं देते हैं बल्कि श्रमिकों का हिस्सा भी नहीं देते हैं तो इस सदन में, लोक सभा में, इस्टीमेंटस कमेटी में नेशनल लेबर कमिशन ने और इम्प्लायीज प्रोविडेंट फंड के ट्स्टीज ने स्वयं इस संबंध में कड़े कानन बनाने के लिये कहा है और इसलिये हम आपके सुझाव पर यह चाहते हैं कि इम्प्लायीज प्राविडेंट फंं एक्ट में सुधार करके इस बारे में कानन बनायें। अभी क्या है कि अगर उन्होने पैसा नहीं दिया तो उनको जेल दी जाय या एक हजार रुपया जर्माना हो लेकिन हम चाहते हैं कि उनको जेह: तो दो ही जाय ग्रौर साथ साथ जमाना भी किया जाय । यह हम अपने

## [श्री भगवत झा ग्राजाद]

मन से नहीं कहते हैं, यह सुझाय पालियामेंट की इस्टीमेट्स वामेटी ने दिया है। मैं यह बता रहा हूं कि नेशनल लेवर कमिशन ने यह सुझाव दिये हैं और इस्टीमेट्स कमेटी ने दिये हैं।

Central Labour Laws

SHRI NIREN GHOSH: The National Labour Commission is the hand-maid of yours and the capitalist.

श्री भगवत झा श्राजाद: फिर वही बात। नीरेन बाबू आये और कहने लगे कि कोई बात सही है ही नहीं। मैं आपके संबंध में कह चुका हुं। नीरेन बाबू आपके आने के पहले कहना पड़ा कि आपकी समालोचनाओं का मेरे पास कोई उत्तर नहीं है कयों कि नतो आप इस विभाग में, इस संविधान में, न देश की सरकार में, न इन कानूनों में, न वर्तमान व्यवस्था में, विश्वास करते हैं, ऐसे अविश्वासी व्यक्ति के लिये मेरे जैसे छोटे आदमी के लिये मेरे ऐसे छोटे श्रादमी के पास कहां जवाब है।

SHRI NIREN BHOSH: That is the way of stalling the question.

श्री भगवत झा श्राजाद: तो मैं यह कह रहा था कि श्री कल्याण राय श्रीर अन्य सदस्यों से म कहूंगा कि यह मैं मानता है, यह मैं नहीं कहता कि सारे श्रम कानून श्रीर नियम जो हिन्दुस्तान में बनते हैं श्रीर जो श्राज लागू हैं उनका पूर्णतः कार्यानवयन हो रहा है। सम्भव हैं कि कहीं पर यह कार्यान्वन नहीं हुआ हो, जहां तक मेरी दृष्टि में लाया जाता है, श्रीर मैं स्वयं लाता हूं। तो वह कार्यवाही करता हूं उदाहरण के लिये, श्रापने कहा श्रमुक खदान में क्लोजर आ गया तो तुरन्त जो हमारे मुख्य श्रम आयुक्त हैं, या सहकारी श्रम श्रायुक्त हैं, ऐक्शन लेते हैं। बिल्क उन कानूनों के कारण ही हम श्रीर श्राप श्रमिकों को वह न्याय दिला पाते हैं जिस न्याय की वह श्रपेक्षा करते हैं।

4 P.M.

SHRI NIREN GHOSH: No., no. Absolutely wrong.

श्री भगवत झा श्राजाद : इसलिये श्रापकी दलील मानता हूं कि उन कानुनों का पूर्ण- रूपेण और सर्वांगीण कार्यान्वन हो । तो मैं यह निवेदन करूंगा कि इन कानुनों को जम्मू और कश्मीर में भी इसलिये लागू किया जाये की वहां पर भी काम करने वाले श्रीमक हैं।

दूसरी दलील यह दी गई कि जम्मू और कश्मीर में आज तक कानून बन ही क्यों नहीं। मैं समझता हूं इस संबंध में, कोई गलत फहमी हमारे अंदर में हैं जम्मू और कश्मीर में कानून हैं और हमारे 19 कानून लागू हो रहे हैं। उसमें से 8 कानून तो वहां पर पहले से है राज्य सरकार के फिर हमारे कानून बाकी का स्थान ले लेंगे और उनके जिस्ये वहां के श्रमिकों को सूविधायें अधिक देंगे जैसे कि कश्पेन्येन में और दूसरी वातों में। इसलिये मैं समझता हं, ये दो प्रमुख आलोचनायें इस बिल से संबं-धित थीं, जिनका मैंने जवाब दिया।

बाकी सदस्यों ने, जो मैंने आपको बताया, की उद्योग और श्रम की सम्पर्ण नीति की व्याह्या की है। एक माननीय सदस्य, भट्ट महोदय, ने कहा कि हम चाहेंगे ट्रेड यनियन का रिक्शनिशन वेरिफिक्शेशन के सहारे हो। श्रीमन कल्याण राय जी और दूसरे बंध स्रोंने कहा है उनका सीकेट वैलट हो. गप्त मतदान हो। पश्चिमी बंगाल सरकार, केरल सरकार, बिहार सरकार इन राज्यों ने कहा है कि गप्त मतदान से हो। और, चुंकी बार बार इशारा किया गया कि कानून हमने रोक्ष लिया है, इसलिये मैं वहंगा कि हमने कान् रोका नहीं है। मैंने सिर्फ यही कहा है कि चंदि इसका संबंध सम्पूर्ण भारत से है, इसलिये आप तब तक गप्त मतदान वाले कानन को ग्रपने राज्य में लाग् नहीं करें। वह केन्द्र सरकार इस में निर्णय निकाले . . . (Interruption)

समापित महोदय, मैं केवल एक बात कह दं मैं क्लेरिफाई कर रहा हूं। श्रम आयुक्त का काम यह देखना है कि राज्य के ग्रंदर किसी डिस्कन्टेंन्टनेंट न हो । इसलिए ग्राज यह ब्रावश्यक है कि हम ऐसे श्रम कान्नों को जिनका सर्वध सन्पूर्ण भारत से है, उस को लागु करने में और अधिक देशी नहीं

SHRI CHIT1A BASU: Sir, on a point of order. The statement of the hon. Minister.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): What point of order?

SHRI NIREN GHOSH: Sir, I am iilso on a point of order.

THE VICE CHAIRMAN: (SHRI TRILOKI SINGH): What Is you point of

SHRI CHITTA BASU: This very statement of the hon. Minister is an interference in the right of the pro vincial Legislalive Assembly. The provincial Legislature has got a right because Labour is a concurrent subject. It can legislate as it likes. It is not their business. The hon. Minister says that any partic ilar State Legislature cannot legislate unless certain other States also follow in the same line. There are also certain legislations in different State . For example, Bombay they h ;ve certain legislations (Interruptions). In Madhya Pradesh they hf ve also certain legisla tions ...

SHRI NIREN GHOSH: Because that is n°t the employer...

SHRI CHITTA BASU: Even in Kerala they have got this.. (Interruptions).

VICE-'CHAIRMAN (SHRI TRILOKI SINGH): Listen, listen.

Let me dispone of your point of order...

SHRI CHITTA BASU: The hon. Minister's statement is an interference in the right of the provincial legislatures ...

(Extension to Jammu 198 and Kashmir) Bill, 1970

THE VICE-CHAIRMAN: (SHRI TRILOKI SINGH): Let me first dispose of his objection. Just listen..

SHRI NIREN GHOSH: I am also on the same point of order.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH) : Whatever it may be... (Interruption).

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): Mr. Arora, do you wish to say something about the point of order raised by Mr. Ohitta Basu? Is that your position also? Then, Mr. Arora.

SHRI ARJUN ARORA (Uttar Pradesh): Sir, the Minister has really fallen into the trap of Mr. Chitta Basu.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): May I know if the hon. Member is supporting the point of order raised by Mr. Basu?

SHRI ARJUN ARORA: I am supporting but on different grounds. Please allow me to enunciate.

Three State Governments have enacted that recognition of trade unions should be based on secret ballot. There is no Central law on the subject. There is only Mr. Nanda's Code of Conduct which does not have the approval of any statutory body. I', has no approval of the legislatures.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): What was Mr. Nanda at the time when he laid down this Code of Conduct?

SHRI ARJUN ARORA: He was the Labour Minister. But the Labour Minister cannot replace Parliament and so there is no right of sanction behind that Code of Conduct which does not

(Extension to Jammu 200 and Kashmir) Bill, 1970

[Shri Arjun Arora]

envisage secret ballot and which provides only for verification. Now, if there was a Central legislation on the subject and the State Governments enacted something the contrary, Central delay could have some justification in the eyes of law and in propriety. Here there is no Central legislation. Here is only the whim of a Labour Minister who is not there and the Labour Minister has burdened this young Labour Minister to carry Why does he and why does the Government hold back the Presidential assent to the enactments of three legislatures providing for recognition based on secret There is no justification whatsoever. The Minister has said "You wait; you will see. You wait for the 13 others who will not come" So he is giving some States the right to veto the legislatures of other States which right of veto does not exist in the law and in the Con. stitution. Now that like a frank young Minister he has confessed to the realities, he must declare that his Ministry will advise the President to immediately give assent to these progressive measure.3 of the three State Governments which will bring a definite improvement in industrial relations in the Verification done by Government country officials is based on corruption and forgery.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): The hon. Member will please confine himself to the legal aspect of the question.

SHRI ARJUN ARORA: What is done illegally cannot be legal. So this verification by illegal means and forgery of registers has ruined the trade union movement. It is illegal and it does not contribute to the building up of sound industrial relations, if at all. It has brought the corruption rampant in the Government sector to the trade union sector

SHRI NIREN GHOSH:	Sir, I am
really surprised because I	did not
expect that Shri Azad	(Interrup
tions)	

SHRI BHAGWAT JHA AZAD: Sir, I did not make this statement. Why are these comments coming on?

मेंने स्टेटमेंट दिया हा नहीं और ग्राप ग्रानी समझ से कमेन्ट दे रहे हैं।

SHRI NIREN GHOSH: I have heard your comment coming now as from one of the hardened hampions of the employers. Really I thought you were under ompulsion but at last you have come forward as a spokesman for them. That is what I cherished; I hoped like that . . . (Interruptions).

SHRI BHAGWAT JHA AZAD: You said Kashmir is not a part of India. I am a spokesman of the Indian employers and workers, not a spokesman of the Chinese.

SHRI NIREN GHOSH: I am not going to reply to that. That is a diffe rent point and I will cross swords with your Prime Minister on that. Now here the point is, the State Legislature unanimously passed a Bill and it does contravene any Central law. Though we are of the opinion that labour should" not be a Concurrent Subject and it should be a State Sub ject but there is no Central law con travening that. We know that the em plovers side have made representa tions to the Government of India and certain section of the trade union movement and if they do that, they are clearly in collusion with the employers but I do know for a that the employers have represented to the Government of India that the President should not give, assent to that piece of legislation. On what ground have you withheld assent to this piece of legislation? You say that because there are other States that do not like secret ballot to be institut

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): Will the Member tell the Chair in what manner the point of order arises?

SHRI NIREN GHOSH: Is the Minister in his right to say that since

the 3 States have opined for secret ballot and others have not, the President should not give his assent? Is the Government of India within its rights to advise the President not to give assent? There have been strikes for this piece of legislation . . .

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): The Chair is not concerned with strikes. Will the Member point out the relevant article of the Constitution or the Rule of Procedure of this House the breach of which is involved and help the Chair to come to a decision?

SHRI NIREN GHOSH: I ask whether the representative of the Central Government within his right?

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): That cannot be a point of order. That may be a question to the Minister and let him clarify.

SHRI NIREN GHOSH: He can say anything but my point of order is that the Chair should see . . .

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): The Chair would

SHRI NIREN GHOSH: The Consituation protects the autonomy of the States. It provides for a limited sphere of authonomy to the States. If the Minister makes a statement in opposition to that, then it becomes a point whether he is entitled to do that.

श्री भागवत झा श्राजाद : उपसमाध्यक्ष महोदय, अगर मेरे सम्मानित मित्र श्री चित्त बासु मुझे अपने वाक्य समाप्त करने दें तो इतना प्रश्न ही नहीं उठता । इन तमाम प्रश्नो का इस विधेयक से कोई संबंध नहीं है । मैं दूसरे वर्गीकरण की समानोचनाओं का जवाव दे रहा था जिन में यह कहा गया था कि आप ने यह कहा । मैंने सिर्फ यह कहा था कि जब केन्द्रीय सरकार के पास ये वार्ते आयीं तो मैंने हु उठते गून कर कि चित्र के वास ये वार्ते आयीं तो मैंने हु उठते गून कर कि चित्र के वास ये वार्ते आयीं तो मैंने हु उठते गून कर कि चित्र के वास ये वार्ते आयीं तो मैंने हु उठते गून कर कि चित्र के वास ये वार्ते आयीं तो मैंने हु उठते गून कर कि चित्र के वास ये वार्ते आयीं तो मैंने हु उठते गून कर कि चित्र के वास ये वार्ते आयीं तो मैंने हु उठते गून कर कि चित्र के वास ये वार्ते आयीं तो मैंने हु उठते गून कर कि चित्र के वास ये वार्ते आयीं तो मैंने हु उठते गून कर कि चित्र के वास ये वार्ते आयीं तो मैंने हु उठते गून कर कि चित्र के वास ये वार्ते आयीं तो मैंने हु उठते गून कर कि चित्र के वास ये वार्ते आयीं तो मैंने हु उठते गून कर कि चित्र के वास ये वार्ते आयीं तो मैंने हु उठते गून कर कि चित्र के वास ये वार्ते आयीं तो मैंने हु उठते गून कर कि चार के वास ये वार्ते आयीं तो मैंने हु उठते गून कर कि चार के वार्त क

वर्तमान प्रणाली वेरीफिकेशन की है। हमारे पास तीन राज्यों ने यह सुझाव भेजा है कि उन का वेरीफिकेंशन सीकेंट वेलेट से हो। अन्य राज्यों के वेरीफिकेंशन के अपने तरीके हैं। यह मैं ने एक स्टेंटमेंट आफ फैक्ट किया था। इस में प्वाईट आफ आईर की क्या बात हो सकती है। मैं ने अपने स्टेटमेंट आफ फैक्ट में यह कहा कि हिन्दु-तान में इसे कोड आफ कंडक्ट के लिये कोई कानून नहीं है तब तक हम ने शनल लेवर कोपरेंशन की सिफारिशों के अंतर्गत जब तक ट्रेड यूनियन विधेयक को पास नहीं करते तब तक यह ऐसे ही चलेगा मध्य प्रदेश और महाराष्ट्र में यह कानून है।

(Extension to Jammu 202 and Kashmir) Bill, 1970

SHRI NIREN GHOSH: What advice did your Ministry tender to the President because it is more than a year now? Mr. Arjun Arora has rightly pointed it out.

SHRI CHITTA BASU: Sir, Entry No. 22 in the Concurrent List...

SHRI NIREN GHOSH: What have you done?

SHRI CHITTA BASU: I refer to Entry No. 22 of the Concurrent List.

श्री भगवत झा ग्राजाद: उस का संबंध इस विधेयक से .हीं है। हम ने क्या एडवाइस दी यह मैं ग्राप को बता देना चाहता हूं। हम ने सिर्फ यह कहा कि हिन्दूस्तान में धभी वेरीफिकेशन वाली प्रणाली है....

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): The Minister is speaking and till he flinishes the Chair is not in a posntion to listen to the two other hon. Members speaking simultaneously.

श्री भगवत झा झाजाद : इस लिये मैंने यह फहा तभाषित महोदय कि झजी ख्रम कांकरेंट लिस्ट में है। जैसा कि माननीय सदस्यों ने कहा और नीरेन बाबू की भी राय है कि यह पूरा राज्य की लिस्ट म चला जाय और श्री ग्राप्यन

# श्री भगत हा बाजादी

चाहिये। तो जब तक यह कांकरेट लिस्ट में है और राज्य सरकारें हम से मुझाव मांगती हैं तो हमारा यह फर्ज है कि हम अपनी बृद्धि के अनसार उन को सुझाब दें। तो हम ने उन से कहा था कि चंकि इस का संबंध संपूर्ण भारत से है और कोड आफ कंडक्ट के मातहत हम वेरोफिकेशन के जरिये यह कर रहे हैं इस लिये ग्राप इस पर विचार करें ताकि केन्द्र को इस पर कोई राय बनाने में मदद मिले। हम ने न स्टेट की पावर को कोई चुनौती दी और न उन की पावर में इंटरिफयरेंस किया ग्रीर न कोई इंटरिक्यरेंस करने का इरादा ही है। इन गट्दों के साथ उपसमापति जी मैं निवेदन करना चाहता हं कि इस विधेयक को विचारार्थ लिया जाय।

NIREN GHOSH: SHRI Yau persistently avoiding a reply. What advice has your Ministry given to the President?

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): Now say what you wanted to say, Mr. Chitta Basu.

SHRI CHITTA BASU; Sir, I was referring to Entry No. 22 "Trade Unions; industrial and labour disputes." Now, Sir, the West Bengal State Legislature passed a legislation with regard to the recognition of trade unions. And that is awaiting the President's assent. The President may assent to a Bill or may withheld his assent from a Bill with the aid and advice of the Council of Ministers. Now he was explaining . . . (Interruptions) 4 My contention is this. The statement 'by the hon. Minister was that in view of the fact that certain States have not yet legislated on that subject, the West Bengal legislation should not be given Presidential assent. Then I haid that this was a point of interference and constituted a point of

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): The hnn. Member, Shri Chitta Basu has raised a point of

order and drawn the attention of the Chair that the hon. Minister for Labour was not within his rights to say that the withholding of assent by the President of India to some labour legislation passed by the West Bengal Legislature was in order. The Chair has carefully gone into the various provisions in this regard in the Constitution of India. Article 201 clearly lays down that a State Bill is to be referred to the President for his assent only by the Governor. "When a Bill is reserved by a Governor for the consideration of the President, the President shall declare either that he assents to the Bill or that he withholds assent therefrom."

Then there is another proviso that where this assent has not been given the President may direct the Governor to return the Bill to the House or, as the case may be, the Houses of the Legislature of the State together with such a message as is mentioned in the first proviso to article 200 and when a Bill is so returned, the House or Houses shall reconsider it accordingly within a period of six months from the date of receipt of such message, and if it is again passed by the House or Houses with or without amendment, it shall be presented again to the President for his consideration. Before the Chair gives its ruling I would like to know from the hon. Shri Chitta Basu and Mr. Niren Ghosh whether this Bill was returned with a message.

SHRI NIREN GHOSH: rfo message was sent.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): Then what happened?

SHRI NIREN GHOSH: I do not know; it is for them to say.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): It cannot be withheld. He has to return it with a message to the Legislature and it is then for the Legislature to consider it

SHRI NIREN GHOSH: As far as we know it has not been returned, no such intimation has been given.

SHRI ARJUIS ARORA: Sir, may I say...

THE VICE- CKAIRMAN (SHRI TRILOKI SINGH): Mr. Arora, the Chair is on its legs.

SHRI ARJUN ARORA: Sir, I want to reply to the question put to Mr. Chitta Basu by the Chair.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): Please sit down.

SHRI ARJUr- ARORA: Sir, before you give your riling I want to say ------

THE VICE- CHAIRMAN (SHRI TRILOKI SINGE!): Just sit down. Mr. Chitta Basu, may I take it that you are not in full possession of the facts?

SHRI CHITTA BASU: So far as I know, the Bill was sent b'y the West Bengal Assembly to the President for his assent.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): What did the President do th< reupon?

SHRI CHITTI. BASU: The President has not given his assent and it has also not been returned to the Legislature. In the neantime the Legislative Assembly A .'as dissolved. That is the situation. You ask the hon. Minister to say what transpired between...

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): You have not added anything to the information or knowledge of the Chair. Now let me see what Mr. />rjun Arora wants to supplement.

SHRI ARJUr-. ARORA: Sir, what has happened is...

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): May I know if the

and Kashmir) Bill, 1970 hon. Membur is saying something from

(Extension to Jammu 206

his personal knowledge?

SHRI ARJUN ARORA: Yes; very great personal knowledge.

What has happened is, neither the assent has been withheld, nor the Bill has been returned. What has happened is nothing has been done. The Bill is lying somewhere in the archives of the Ministry of Labour, and nothing is being done. If I could say in Hindi

बिल को चूह के बिल में रख दिया गया है। उपसभाष्यक (श्री त्रिलोकी सिह): खा गया होग, चूहा।

श्री सर्गुन सरोड़ा: यह खतरा है कि चूहा खान जाए। उस पर कुछ नहीं हो रहा है।

SHRI NIREN GHOSH: Sir, may I add that when all these representations were made to the Government of India, the President never said that he was not giving his assent. And the Bill has not been returned to the Assembly. Now it is for the Government to enlighten the country and the House as to what has happened to it.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): In view of what has been said the Chair does not find anything objectionable in the statement of the hon. Minister making a reference to this Bill passed by the West Bengal Legislative Assembly some time back.

Now, has the Minister finished?

SHRI BHAGWAT JHA AZAD: Yes, Sir.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): The question is—

"That the Bill to provide for the extension of certain Central labour laws to the State of Jammu and Kashmir, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): We shall now take up the clause by clause consideration of the Bill.

Short Duration

Discussion on

Clause 2 to 6 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title tuere added to the Bill.

SHRI BHAGWAT JHA AZAD; Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

## SHORT DURATION DISCUSSION ON THE ACUTE SHORTAGE OF STEEL IN THE COUNTRY AND GOVERNMENT'S POLICY IN RELATION TO ITS PRODUCTION AND DISTRD3UTION.

SHRI ARJUN ARORA (Uttar Pradesh): Sir, recently I was in Bombay for some itme. The taxi in which I was travelling passed through the area where the stockyard of Hindustan Steel is located. I asked the taxi driver what was that place. He replied: This is a gold-mine, I told him that I thought that the gold-mine was in Kolar in Mysore State. He said: "No, Sir. This is the real goldthese days." यहां लक्ष्मी बरसती

The terrible steel shortage in the country has really increased the scarcity of steel to such an extent that the taxi driver was correct in saying that steel today is gold. It is at least gold for those corrupt officers who are put in charge of the distribution of steel in the country. There is something fishy about the whole distribution scheme. We, in this House, have always asked the Minister during Question Hour to give us the details of the distribution scheme. The Minister has failed to give it or probably avoided to enlighten the House. He promised

to lay it on the Table of the House. It has not yet been laid on the Table of the House. What is available to the country is a Government Resolution on the system of planning and distri-tion of iron and steel dated the 22nd May 1970, which provides for the setting up of a steel priority committee, some indenting procedure and the Joint Plant Committee regularises it. The Joint Plant Committee has been in existence for some years. This is not all. The Government has repeatedly revised the scheme, not by a Resolution of the Government, but by the decisions of the Ministry.

Steel in the Country

There was a decision in October, There have been further changes in the scheme of distribution. Constitutionally, Sir, I would like to know whether the decisions arrived at by the Government as a whole in a resolution can be changed, altered or modified by orders of the Ministry and if the Ministry has only worked out details of distribution, why does it conceal it from the country and from this House? Why are the details not being laid on the Table of the House in spite of repeated demands and in spite of the promise to do so by the Minister concerned?

The present scarcity of steel has revived a situation in which this country; very rich in iron ore, exoprts iron ore and imports steel. This is what the imperialist rulers of this country indulged in. This is what the neocolonialists wanted this country to perpetuate. We have, because of the bungling of the Ministry of Steel, come back to the same position where we started in 1947 or in 1955. We are exporting increasing quantities of iron ore and we are importing increasing quantities of steel. The Minister of Steel, for example, told a group of rerollers yesterday that the Government plans to import Rs. 130 crores worth of steel during the next month.